

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**AT NEW DELHI**

Original Application No.130/2021

In re: News item published in The Times of India dated 08.06.2021 titled "18, mostly women, killed in fire at Pune chemical unit".

**REPLY ON BEHALF OF M/S SVS AQUA TECHNOLOGIES (hereinafter**

**for the sake of brevity will be referred to as the Respondent Company)**

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PUNE

DATE 30/01/2022



ADVOCATE FOR THE APPELLANT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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In re: News item published in The Times of India dated 08.06.2021 titled  
"18, mostly women, killed in fire at Pune chemical unit".

**REPLY ON BEHALF OF M/S SVS AQUA TECHNOLOGIES**  
**(hereinafter for the sake of brevity will be referred to as the**  
**Respondent Company)**

**MAY IT PLEASE THE HON'BLE TRIBUNAL -**

1. At the outset, the Respondent Company submits that, the fateful incident that occurred on 7<sup>th</sup> June 2021 is most unfortunate and the Respondent Company deeply sympathizes with the families of the all-deceased persons. However, the Respondent Company would like to state on record that, the Respondent Company has been scrupulously following and complying with all the statutory compliances and also by obtaining the necessary legal permissions to run the Company.
2. Before adverting to the fateful incident, the Respondent Company would like to state certain facts on record. Initially the Partners of the firm executed a partnership deed in the year 2012 with view to

research and studying the manufacturing process for manufacturing of Chlorine Dioxide and its uses in agriculture, water treatment and animal husbandry which is in all a new molecule and which required research. Thereafter the partners decided to setup a factory, for which necessary permissions were required. Thus, the factory premises was purchased on 21.12.2014. *Copy of the certificate of Partnership Deed is annexed hereto and marked as **ANNEXURE R-1**.*

3. The Company then received the NOC from the Urawade Gram Panchayat, Tal. Mulshi, Dist. Pune on dated 18.03.2016, and with the said Gram Panchayat permission, the Respondent decided to construct the factory for the research and studying the manufacturing process for manufacturing of Chlorine Dioxide Tablets, Chlorine Dioxide Powder, Chlorine Dioxide Gel, Animal and Dairy Hygiene, ether treatment plant. The said molecule is a unique molecule and there and not produced/manufactured anywhere in the country. *Copy of the NOC is annexed hereto and marked as **ANNEXURE R-2**.*
4. The Respondent Company from year 2016 was doing paper research and engaged in import trading activities till the construction of the factory was completed. The said Respondent Company thereafter obtained the necessary permissions from Directorate of Industries,

Government of Maharashtra in the year 2020. *Copy of the permission from Directorate of Industries, is annexed hereto and marked as **ANNEXURE R-3**.*

5. The Respondent Company also obtained the Udyog Aadhar under the MSME Act from the year 2016, which is valid and subsisting till today. *Copy of the Udyog Aadhar is annexed hereto and marked as **ANNEXURE R-4**.*
6. The Respondent Company was also granted a certificate by the National Small Industrial Corporation Ltd. on dated 06.11.2020 which is valid up to 05.11.2022 and also is granted the fire NOC by the Pune Metropolitan Regional Development Authority. *Copy of the said certificates and Fire NOC is annexed hereto and marked as **ANNEXURE R-5**.*
7. The Respondent Company is also in possession of the factory license issued by the Industry Safety and Health Department and also the Stability Certificate. Besides these above-mentioned statutory permissions, the company has also received the following certificates for maintaining the company standard approvals such as the NSF Certificate, ISO 9001-2015, ISO 14001-2015, and the GMP Certificate, NSIC Certificate. Furthermore, the Respondent Company has also received the trademarks and patents in the

manufacturing of the chlorine dioxide tablet, powder and the gel. Furthermore, the products which were manufactured by the Respondent Company have also got the product testing reports issued by the Ministry of Drinking Water and Sanitation, Shriram Lab, Coastal Aqua Culture Authority and the Gujarat Laboratory. Copy of all the certificates are annexed herewith and marked as **ANNEXURE – R-6 (COLLY)**.

8. The Respondent Company submits that, Company initially commenced of setting up/construction of the plant in the year 2016 and that the manufacturing originally at the said plant started only from 10.09.2020, wherein, the Maharashtra Pollution Control Board issued Consent to Operate to the Respondent Company. It may be submitted that, no manufacturing took place from 2014 or 2016 as the Company was engaged in research, development and import trading till 10.09.2020 till the consent was received from the Maharashtra Pollution Control Board. It is evident from the consent that the Respondent Company did not generate any trade effluent neither there was any trade effluent disposal. The Company also did not generate any SPM and SO<sub>2</sub> or any form of air generation activities at its premises. The Company could not have commenced the manufacturing activities until the formulation of the molecule

was developed and as the majority of the machinery was only purchased and put to use only after the receipt of the consent which is evident from the purchase invoice of the machinery and the first purchase order received by the Company. *Copy of the Invoice of purchase of machinery and first PO received by the Company, is annexed hereto and marked as **ANNEXURE R-7 (COLLY)**.*

9. The Respondent Company has been maintaining the necessary hygiene and the hospitality as required under the provisions of the Factories Act, 1948. The Respondent Company has been scrupulously following all the environmental norms that are required to run the unit. It may be submitted herein that, the Respondent Company is located in an industrial area at Urawade and that there are no residential houses, no human habitation in the vicinity of the Respondent Company. It is worthwhile to mention the aforesaid fact as there was no harm or destruction to the environment in the nearby vicinity on account of the fateful incident that took place on 07.06.2021. Furthermore, it is submitted that, the Respondent Company is not in the manufacturing of hand sanitizers and that the hand sanitizers were stored in the Respondent Company premises on account of the ensuing pandemic which have troubled the entire world since March, 2020. The hand sanitizers were stored for

distribution and that as per the notification dated 27.07.2020 issued by the Ministry of Health, Government of India it is exempted from requirement of obtaining the sale license for stocking and sale of sanitizers under the provisions of Drugs and Cosmetic Rules, 1945. *Copy of the notification of Govt. of India dated 27.07.2020 is annexed hereto and marked as **ANNEXURE R-8**.*

10. It is submitted that, the sanitizers were stored at the premises of the respondent company the same were procured from Adisan Lab. Pvt. Ltd. for supplying the same to GEA Westfalia Separator I Pvt. Ltd. at Gurgaon. The same stock in major quantity is still (even today) is lying at the premises unburn and is not the cause for causing the accident on 07.06.2021. It is submitted that, the said hand sanitizers were not found at the accidental site and were found in the finished goods godown. *Copy of the FDA Licence dated 18.03.2020 along with the PO dated 11.06.2020 is annexed hereto and marked as **ANNEXURE – R-9**.*

11. It is further submitted that, the manufacturing of tablets, gels and powders which was taking place at the premises of the Respondent Company, it was in view of the approved manufacturing process as approved by various authorities and furthermore the orders which were received by the Respondent Company from the Municipal

Corporation of Greater Mumbai, the Gujarat Government, the Chennai Petroleum Corporation Ltd. etc. The said institutions had sought the order on account of the purifier on account of the manufacturing of the chlorine-dioxide powder and tablets. It is pertinent to note herein that the company has never consumed nor used the iso-propyl alcohol chemical and the same is evident from the forensic report dated 03.08.2021 which does not show existence of said iso-propyl alcohol chemical at the site. *Copy of the Forensic Report and Photos of site is annexed hereto and marked as **ANNEXURE R-10 (COLLY)**.*

12. It is further submitted that, this Hon'ble Tribunal had taken cognizance of the incident and passed a detailed order on 16.06.2021. In the said order it was observed that certain allegations were levelled by the authorities against the present Respondent Company and that the Hon'ble Tribunal had granted the leave/liberty to the company, once the committee report as constituted by this Hon'ble Tribunal is submitted, the Respondent Company would be permitted to respond to the said report.
13. Further, it is submitted that, the Respondent Company has received a report of the Directorate of Industrial and Safety Maharashtra Mumbai filed in the present case. Vide the said report it is submitted

that various criminal prosecutions have been filed against this Respondent Company. The Respondent Company craves leave of this Hon'ble Tribunal that the said prosecutions will be dealt by the Respondent Company in accordance with law before the appropriate forum. The Respondent Company has already paid compensation to the tune of Rs. 1,70,00,000/- (Rupees One Crore Seventy Lakhs) given to relatives of deceased, each deceased Rs. 10 Lakh to a total 17 deceased employees, two injured persons medical expense are borne by Company i.e Rs 23,74,325/-, family of 17 deceased person getting pension from ESIC and PF, and injured 2 persons pension is in process, and settled all the legal dues to the tune of Rs. 20,24,065/-, thus in total Rs. 2,13,98,390/- is the total expenditure the Company has done to the families of the deceased employees and as a social responsibility. Further, the company has in addition to the above compensation has paid education expenses of son and daughters of deceased employees. The Company has agreed to extend job offer for one eligible person of decease family member, if factory will start. The said fact has been recorded but conveniently ignored by the authorities in their respective reports filed before this Hon'ble Tribunal. *Copy of the receipts and details of payments are annexed hereto and marked as **ANNEXURE R-11(COLLY)**.*

14. The Respondent Company submits that, it will ensure that no such untoward incident will takes place in the future and shall install best safety equipment's, so as to control damage, if any accident such takes place. The present incident which made to the mishap, was on account of fire due to voltage surge evident form the forensic report, which is merely an accident. The Respondent Company further ensures that, it will abide by the all- legal provisions and that the authorities may be directed to issue requisite permissions in order to enable the Respondent Company to commence the manufacturing of the necessary medicines which are for essential for the current pandemic. It is therefore that the application may kindly be disposed of in view of the submissions made by the Respondent Company as stated above.
15. The Committed constituted by this Hon'ble Tribunal has visited the site and has recorded certain observations, but to the surprise of the Company the Report filed by the Committee on 28.01.2022 and uploaded the same on website on 29.01.2022 is in total contravention of the observations of the committee. Thus the Company hereby submits its primary response to the said report and craves leave of this Hon'ble Tribunal to submit a detail reply to point out irregularities in the said report.

16. Grounds and Objection to the Report of Committee dated 28.01.2022 -

- a. The Committee has totally erred in considering the aspect that it is committed constituted by this Hon'ble Tribunal to deal with the environment protection aspect and to study the damage, if any, caused to the environment by the said incident and ended up with a wrong conclusion.
- b. The Committee has recorded the wrong date of start of starting the manufacturing activities as such it is clear from the fact that the company has in-fact purchased majority of the machinery in the year 2020, how can the manufacturing be started from 01.01.2016, as observed by the committee.
- c. Thus, committee has wrongly calculated the environment compensation cost which is not based on factual data. As the Company is not discharging trade effluent and no air generation, which is evident from the analysis reports by Green Enviro. It is pertinent to note that the result of waste water sampling as stated in the report is that of fire extinguishing water having high concentration alkaline substances and not the effluent generated in the premises.

- d. The committee has erred in relying upon hear-say evidence to arrive at a wrong and mis-leading conclusion that the incident took place due to fault in sealing machine and ignored the fact that the fire broke out due to voltage surge, which is evident from forensic report.
- e. The committee report is entirely revolving over the use of iso-propylene, but in-fact the company never required the said chemical nor ever it had procured and there is no report showing that the said chemical is stored in the Company premises. In-fact the forensic report also did not mention about the same. Hence, the committee has recorded wrong conclusion to that aspect.
- f. Further, the committee has not considered the actual cost borne by the company by paying it to the hospital and to the persons affected which is to the tune of Rs. 1,90,69,062/- but the committee mechanically calculated the same to around Rs. 4 Lakhs. The said lapse on the part of the committee shows that the report prepared by the committee is required to be reconciled and the company the representation on factual aspects from the company be taken into consideration to meet the end of justice.

- g. The Company further submits that initially a third-party agency MITCON was appointed to study the impact on environment due to the fire incident. However, the committee conveniently ignored the said aspect while accusing the company on the said unwarranted incident, where infact no fault lies with the company management.
- h. The so-called study carried out by the committee is nothing but a parallel trial which went in giving a judgement on the said incident and convicting the management of the company. Thus, the said report is required to be quashed and set aside on this count itself.
- i. The committee has exceeded its jurisdiction in fixing up all the liability on the company and that to under all the laws which are out of the purview of Schedules prescribed by the NGT Act.
- j. The committed ought to have appreciated that there is no report of any environment damage due to the said activities of the company.
- k. The committee ought to have considered that the company cannot be prosecuted twice for the same offence as regard to

the fire incidence, as the same shall amount to *double jeopardy*.

17. This application was taken up for hearing *suo motu* by this Hon'ble Tribunal on 16<sup>th</sup> June 2021. The Hon'ble Tribunal was pleased to constitute a Joint Committee and directed the said committee to submit its report for consideration. In the order dated 16<sup>th</sup> June 2021, the Hon'ble Tribunal also observed as under: -

*“.....The committee may visit the site preferably within next two weeks and give its report within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Simultaneously, the report may also be uploaded on the website of the State PCB to enable the concerned stakeholders to access the same and file their response, if any. 10. Except for visit to the site at least once, the Committee will be free to conduct its proceedings online. It will be free to take the assistance from any other expert/organization. The Committee may suitably interact with the stakeholders and, apart from considering the present incident, also consider remedial measures for preventing such incidents in the area or by other establishments even beyond the said area.....”*

18. The Hon'ble Tribunal be pleased to note that the report has been uploaded on the website on 29<sup>th</sup> January 2022. No sufficient time has been provided for the Respondent Company to respond to the same. Secondly, it may be submitted that the Hon'ble Tribunal had directed the Committee to discuss the issue with the stakeholders. However, the Respondent Company was never intimated about the visit to the site, nor was there any notice given. The report has been prepared without hearing the Respondent Company and without examining documents. Hence, the Respondent Company reserves the right to file a detailed reply with the permission of this Hon'ble Tribunal. The Company is relying upon the judgment of in *Municipal Corporation of Greater Mumbai vs. Ankita Sinha and ors.* Reported in 2021 SCC OnLine SC 897 wherein the Hon'ble Supreme Court has observed that –

*“105. When the Registry of the NGT does indeed **receive** a communication or letter, including matters published in media, it may cause to initiate suo motu action by inviting attention of NGT to such matters in the form of office report. Such circumstances would however require **a notice to be given to the sender** of the communication or author of the news item, as the case may be, to assist the NGT in the course of hearing and to*

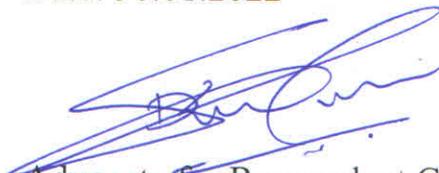
*substantiate the factual matters. It must also be said that the exercise of suo motu jurisdiction does not mean eschewing with the principles of natural justice and fair play. In other words, **the party likely to be affected should be afforded due opportunity to present their side, before suffering adverse orders.***"

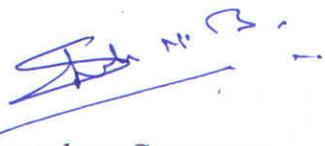
19. **Thus, it is therefore most humbly prayed to this Hon'ble Tribunal that –**

- a. The report of the committee dated 28.01.2022 may kindly be quashed and set aside.
- b. In view of the reasons stated above the present petition may kindly be disposed of.
- c. The Company craves leave of this Hon'ble Tribunal to file a detailed reply to the media report and the report of the committee.
- d. Any other orders in the interest of justice be passed.

Pune

Date: 30.01.2022

  
Advocate for Respondent Company

  
Respondent Company



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**AT NEW DELHI**

Original Application No.130/2021

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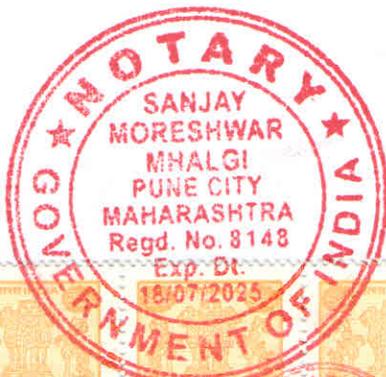
**A F F I D A V I T**

**MAY IT PLEASE THE HON'BLE TRIBUNAL:**

I, Mr. Nikunj Shah, adult, occupation: business, having office at 520, Rasta Peth, Pune – 411 011, do hereby state on solemn affirmation as under: -

I am the Partner of the Respondent Company (SVS Aqua Technologies) above named and responsible for day to day administration of my business. As such, I have gone through the Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Pune on 30<sup>th</sup> day of January 2022.



**NOTED AND REGISTERED**  
**AT SERIAL NUMBER 21**  
**DATE 30/1/2022**

*[Signature]*  
 DEPONENT



**BEFORE ME**  
*[Signature]*  
**SANJAY MORESHWAR MHALGI**  
**ADVOCATE & NOTARY**  
**GOVT. OF INDIA**  
**REGD. No. 8148**



महाराष्ट्र MAHARASHTRA

U 446727

एवा कारणसाठी ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणसाठी मुद्रांक खरेदी केल्यापासुन ६ महिन्यात वापरणे बंधनकारक आहे.

२७०९६  
 23 MAR 2015  
 अनु क्र..... दि..... मु. शु. रकम.....  
 दस्ताचा प्रकार..... Partner ship  
 दस्त नोंदणी करणार आहेत का? होय / नाही.  
 मिळकतीचे वर्णन.....  
 मुद्रांक विकत घेणाऱ्याचे नांव..... S.V.S. Techno logies  
 पत्ता..... Pata Path, Pune  
 दुसऱ्या पक्षकाराचे नांव..... Bipin Shah  
 हस्ते व्यक्तीचे नांव व पत्ता..... Sanjay Dharmaal Pune



सौ. सुचेता सुहास देशपांडे  
 परवाना क्र. २२०९९९८  
 १८३/अ/२ कस्तूर पेठ, पुणे-११.  
 मुद्रांक विकत घेणाऱ्याची सही

DEED OF PARTNERSHIP

THIS DEED OF PARTNERSHIP EXECUTED AT PUNE ON THIS 1st DAY OF APRIL OF THE YEAR 2015 BETWEEN

1. SHRI. BIPIN JAYANTILAL SHAH  
 Hindu Adult, Occ: Business  
 Residing at Mayureshwar Apartment,  
 Tulshibagwale Colony, Sahakarnagar,

Pune- 411009.  
 Hereinafter referred to as  
 PARTY OF THE FIRST PART  
 PAN - ACQPS5403H;

2. SHRI. KEYUR BIPIN SHAH  
 Hindu Adult, Occ: Business  
 Residing at Mayureshwar Apartment,  
 Tulshibagwale Colony, Sahakarnagar,  
 Pune- 411009.  
 Hereinafter referred to as  
 PARTY OF THE SECOND PART  
 PAN - ALEPS4166L;

3. SHRI. NIKUNJ BIPIN SHAH  
 Hindu Adult, Occ: Business  
 Residing at Mayureshwar Apartment,  
 Tulshibagwale Colony, Sahakarnagar,  
 Pune- 411009.  
 Hereinafter referred to as  
 PARTY OF THE THIRD PART  
 APRPS3335J;

ALL THE ABOVE PARTIES HEREINAFTER COLLECTIVELY REFERRED TO AS  
 "THE PARTIES" OR "THE PARTNERS".

WHEREAS the parties of the First to Third Part were carrying on the business of water treatment chemical or organic and inorganic chemical compound and product of any nature or kind whatsoever ,including by-products, derivatives and mixtures there-off and in particular to carry on the business of manufacturing, storing, packing, distributing, transporting, converting , maintain and rendering assistance and service of all and every kind or any description, buying, selling, exchanging, altering, importing and dealing in water treatment chemical including artificial chemicals, heavy chemicals, heavy water, and their by-products, inorganic and inorganic chemical compounds, and their by-products and products of any nature or kind whatsoever, of every description whether, required for civil or commercial purpose and requirements or otherwise.To search for and to purchase or otherwise acquire from any Government, State or authority, any license, concessions, grants, decrees, rights, powers, privileges whatsoever which may seem to the firm capable of being turned to account and to work, develop, carry out, exercise, and turn to account under the name and style of "SVS AQUA TECHNOLOGIES; along with one another partner namely, SHRI SUNIL JAYANTILAL SHAH since 01.11.2012 as per the Deed of Partnership executed on 1<sup>st</sup> November, 2012 in the name of M/S. SVS AQUA TECHNOLOGIES.

AND WHEREAS, by executing a retirement deed, this another partner has retired from the said Partnership Firm with effect from 01.04.2015, as per the terms of retirement recorded in the Deed of Retirement dated 04.04.2015.

AND WHEREAS, therefore, thereafter, the parties hereto of the First to Third Part mutually decided to continue and carry on the said running business in partnership as and from 01.04.2015; under the same name and style of

M/S. SVS AQUA TECHNOLOGIES at the same place at 520, Rasta Peth, Pune : 411011.

AND WHEREAS in order to avoid any future difficulties and to have better understanding the parties hereto have mutually agreed to certain terms and conditions to carry on the said business and reduce the said terms and conditions into writing by a formal instrument of partnership and thereby regulate and control the relationship between the respective parties.

NOW THEREFORE THIS DEED OF PARTNERSHIP IS MADE INCORPORATING THE FOLLOWING TERMS AND CONDITIONS.

#### 1. EFFECTIVE DATE OF COMMENCEMENT OF PARTNERSHIP

NOTWITHSTANDING the date of execution of this Deed of Partnership, the partnership and its business between the aforesaid parties shall be deemed to have commenced and continued w.e.f. 01.04.2015 and the same shall be "AT WILL".

#### 2. NAME OF THE PARTNERSHIP BUSINESS

The business of the partnership shall be continued to be carried on under the name and style of M/S. SVS AQUA TECHNOLOGIES or under such other name/s in future as the partners may mutually agree upon from time to time.

#### 3. PLACE OF BUSINESS

The business of the partnership shall be continued to be carried on at 520, Rasta Peth, Pune- 411011.

3.1: The partners may carry on business, open offices etc. at any other place or places as may be mutually agreed between them.

#### 4. NATURE OF BUSINESS

The business of the partnership shall be:

4.1: To carry on in India or in any part of the world all kind of business to water treatment chemical or organic and inorganic chemical compound and product of any nature or kind whatsoever, including by-products, derivatives and mixtures there-off and in particular to carry on the business of manufacturing, storing, packing, distributing, transporting, converting, maintain and rendering assistance and service of all and every kind or any description, buying, selling, exchanging, altering, importing and dealing in water treatment chemical including artificial chemicals, heavy chemicals, heavy water, and their by-products, inorganic and inorganic chemical compounds, and their by-products and products of any nature or kind whatsoever, of every description whether, required for civil or commercial purpose and requirements or otherwise.

4.2: To search for and to purchase or otherwise acquire from any Government, State or authority, any license, concessions, grants, decrees, rights, powers, privileges whatsoever which may seem to the firm capable of being turned to account and to work, develop, carry out, exercise, and turn to account under the name and style of "SVS AQUA TECHNOLOGIES.

4.3: To carry on any other business incidental, allied, collateral or otherwise ancillary or complimentary to the main nature of business, mentioned in (4.1) above.



4.4: To carry on any other business as may be mutually agreed upon by the parties from time to time.

#### 5. CAPITAL CONTRIBUTION OF PARTNERS

The Fixed Capital of the Partnership Firm is determined at Rs. 50,000/- (Rupees Fifty Thousand Only) and the same shall be contributed by the parties hereto in such proportion as may be mutually agreed upon. The said capital contribution shall be credited to their respective Fixed Capital Account.

5.2: Any additional capital as and when required shall be contributed by the parties hereto in such proportion as the partners may decide mutually which shall be credited to their respective Current Capital Accounts.

#### 6. ACCOUNTING YEAR

The accounts of the partnership shall be maintained from 1st April to 31st March every year.

#### 7. BANK ACCOUNTS OF PARTNERSHIP

The bank account or accounts of the firm shall be continued to be operated in the same banks as before or shall be opened afresh with any reputed/established bank or banks and such account or accounts shall stand strictly in the name of the firm only. Such account or accounts shall be operated by the parties hereto in such manner as may be mutually agreed upon from time to time.

#### 8. FINALISATION OF ACCOUNTS

All the routine books of account of the business of the partnership shall be maintained regularly and properly. At the end of each accounting year the account books of the partnership shall be written upto date and duly closed. Profit & Loss Account and Balance Sheet shall be accordingly drawn up and the same shall be signed by all the partners in token of their respective approval thereof. The entries as may be then existing shall be binding on all the partners, excluding however, the patent and manifest errors if any, which may be involved therein.

#### 9. PLACE OF MAINTAINING AND PRESERVING ACCOUNTING RECORDS

All the books of accounts and other records relating to the firm's business and other matters shall be kept in the office of the partnership and shall be made available to all the partners for inspection and / or for taking extracts therefrom, if and whenever so required by them.

#### 10. CAPITAL CONTRIBUTION AND INTEREST THEREON

Necessary capital as well as further funds required for the purpose of the partnership business shall be contributed or arranged by the partners in such manner as may be mutually agreed upon by and between the partners. Interest @ 12% per annum or such other rates as may be prescribed under section 40 (b)(iv) of the Income Tax Act, 1961 or any other applicable provision as may be in force for the Income Tax assessment

of the partnership firm for the relevant accounting period, shall be payable by the partnership firm on the amount standing to the credit of the Fixed capital and Current Capital or loan account of the partners. If there is any debit balance in the account of any partners, interest @ 12% per annum shall be payable by him/her to the firm.

However in case of loss or lower income, the rate of interest can be 'NIL' or lower than 12% as may be agreed by and between the partners from time to time.

#### 11.1: REMUNERATION TO PARTNERS

The parties of the First, Second, Third and Fourth Part, shall actively engage themselves in conducting the affairs of the business of the firm and shall be acting as working partners.

It is hereby agreed that in consideration of the Party of First to Fourth Part acting as working partners, they shall be entitled to remuneration as follows.

Amount of book profit or loss	Total remuneration payable to working partner.
i) In case of book profit Upto Rs. 300000/- or in case of loss	Rs.150,000/= or 90% of book profit whichever is higher.
ii) In the case of book profit above 300000/-	Remuneration as per Clause (i) plus 60% of The amt of book profit In excess of Rs.300000/=

11.2 Remuneration payable to the aforesaid partners out of the total remuneration shall be as follows:

Sr. No.	Name of the working partner	% of total remuneration payable
1.	SHRI. BIPIN JAYANTILAL SHAH	40%
2.	SHRI. KEYUR BIPIN SHAH	30%
3.	SHRI. NIKUNJ BIPIN SHAH	30%

11.3: For the purpose of payment of the above remuneration, the book profit shall be calculated in accordance with explanation (3) to section 40 (b) of the Income Tax Act, 1961, or any applicable provisions that may be in force from time to time for the Income Tax Assessment of the Partnership Firm for the relevant accounting period.

11.4 The partnership firm shall credit the amount of remuneration so payable as stated above on 31st March every year or in case of dissolution of firm, on the date of dissolution.

11.5 The parties hereto shall be entitled to increase or decrease the quantum of remuneration payable to partners and may agree to pay remuneration to such other partner or partners as may be mutually agreed upon from time to time. The parties hereto may also agree to revise the mode of calculating the remuneration and decide to pay salary in one lump sum or otherwise.

11.6 The partners shall be entitled to modify the above terms relating to remuneration, interest etc. payable to the partners by executing a supplementary deed and such deed when executed shall have effect unless otherwise provided from the first day of the accounting period in which such supplementary deed is executed and the same shall form part of this deed of partnership.

## 12. CONTINUATION OF PARTNERSHIP ON DEATH OR RETIREMENT

It is agreed by and between the parties hereto that in case of any change in the constitution of the firm during the accounting period because of retirement or death of any partner, the retiring partner or the heirs of the deceased partner shall be entitled to his or her share or shares in profit or loss till the date of retirement or death and for this purpose the profit or loss shall be deemed to have accrued or incurred evenly throughout the year. In addition to the above the retiring partner or heirs of the deceased partner/partners shall also be entitled to interest on capital and remuneration at the then prevailing ratio of the retiring/deceased partner.

## 13. PROFIT/LOSS SHARING RATIO

The net profit or loss of the partnership business as per the accounts maintained by the partners after deduction of all expenses of the business of the firm including rent, salaries & establishment expenses, interest on loan as well as interest and remuneration payable to the working partners in accordance with clause (10) and (11) of the deed of partnership shall be divided & distributed amongst the partners at the close of accounting year in the following proportion :

Sr. No.	Name of the Partner	Share in Profit/Loss	
		PROFIT	LOSS
1.	SHRI. BIPIN J. SHAH (Party of the First part)	40%	40%
2.	SHRI. KEYUR B. SHAH (Party of the Second part)	30%	30%
3.	SHRI. NIKUNJ B. SHAH (Party of the Third part)	30%	30%

14. DECISION MAKING

It is hereby expressly agreed by and between the parties hereto that all the policy matters should be decided by mutual consent of all the partners.

15. ARBITRATION

If during the subsistence of the aforesaid partnership any dispute and/or difference of opinion arises between the partners about any questions, matters such as interpretation of the provisions of this deed, claim, rights, title, extent of interest etc; the same may be settled mutually or other-wise the same will be referred to an arbitrator appointed by the parties hereto and the decision given by the arbitrator shall be final and binding on both the parties.

16. AMENDMENT IN PARTNERSHIP TERMS

NOTWITHSTANDING anything stated or provided herein, the parties hereto shall have full power and discretion to modify, alter or vary any terms and conditions of this partnership deed, in any manner whatsoever decided by them by mutual consent, which shall be reduced to writing and be signed by all the partners and there upon the said writing shall become part of this deed.

17. Subject to the provisions of this deed, the business shall be governed by the provisions of the Indian Partnership Act, 1932 along with all its modifications as may be operative from time to time.

IN WITNESS THEREOF THE PARTIES HERETO HAVE set their respective hands on this Deed of Partnership on the date mentioned herein above.

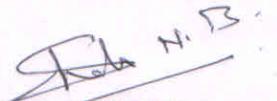
WITNESS:

1. Name: - <sup>Manilal</sup> Kistubhai Panchole  
Address: - G2 Guzuvaz Peth <sup>Jomp</sup>  
Pune - 2

2. Name:- Tejaswini Anhekar  
Address:- Prathamesh heights  
Pune - 411011

  
SHRI. BIPIN JAYANTILAL SHAH  
(PARTY OF THE FIRST PART)

  
SHRI. KEYUR BIPIN SHAH  
(PARTY OF THE SECOND PART)

  
SHRI-NIKUNJ BIPIN SHAH  
(PARTY OF THE THIRD PART)

**BEFORE ME**  
  
**N. B. KUNJEER**  
**ADVOCATE & NOTARY**  
**STATE OF MAHARASHTRA**

14 OK/2015  
Noted and Registered,  
at Serial Number,  
dt 01/04/2015



## ग्रामपंचायत उरवडे

ता.मुळशी, जि.पुणे पिनकोड नं.४१२ ११५

श्रीमती.व्ही.बी.केदार  
ग्रामसेवकश्री.नरेंद्र देवदास मारणे  
उपसरपंचसौ.वंशाली राजेंद्र मारणे  
सरपंच

- \* ग्रामपंचायत कराची रकम मुदतीत भरून सहकार्य करा.
- \* ग्रामपंचायत जन्म-मृत्युची नोंद २५ दिवसात ग्रामपंचायतीकडे करा.
- \* नळाला तोटी बसवा, पाण्याचा अपव्यय टाळा.
- \* झाडे लावा पर्यावरण राखा.
- \* घर परिसरात पाण्याची डपकी साठवु देऊ नका.
- \* विना परवाना नळ कनेक्शन हा फौजदारी स्वरूपाचा गुन्हा आहे.
- \* घर तेथे शौचालय बांधा, कुटूंबाचे आरोग्य राखा.
- \* कचरा गटारामध्ये टाकु नका, गटारे स्वच्छ राखा.
- \* कुटुंब लहान सुख महान / बालविवाह करणे कायदेशीर गुन्हा आहे.
- \* पाण्यात मेडिकलोअर टाकुन पिण्याचे पाणी पिण्यास वापरावे.
- \* स्वच्छता राखा डेंगु टाळा.
- \* विना परवाना बांधकाम हा फौजदारी स्वरूपाचा गुन्हा आहे.

दिनांक. / /२०



### औद्योगिक कारखाने / लघू उद्योग चालू करण्यासाठी द्यावयाचे नाहरकत प्रमाणपत्र

१) अर्जदाराचे नाव :- बिपीन जयंतीलाल शाहा

२) तातपुरता पत्ता :- मु.पो. उरवडे, ता. मुळशी, जि. पुणे

३) चालू करावयाचे व्यवसायाचे नाव :- एस.वी.एस.अक्वा टेक्नोलोजीस

४) उद्योगाचा प्रकार :- पाणी शुध्द करणाचे रसायन / पावडर / गोळी

५) गट नं. - ४११, प्लॉट नं. - ४३, ४४, ४५

६) मिळकत दाराचे नाव :- स्वतः

७) नाहारकत प्रमाणपत्र कशासाठी :- व्यवसाय करण्यासाठी

वरिल प्रमाणे ग्रामपंचायत उरवडे हद्दीमध्ये उद्योग चालू करण्यासाठी हरकत नाही.

हे नाहरकत प्रमाणपत्र दिले.

तयार तारीख: १८/०३/२०१६

दाखला / सर्टीफिकेट ज्या कारणासाठी दिलेला आहे. त्याच कारणासाठी ग्राह्य धरला जाईल.

सदर दाखल्याची / सर्टीफिकेट कालमर्यादा ११ महिने राहिल.

नविन दाखला / सर्टीफिकेट ११ महिन्यांनंतर काढणे बंधनकारक राहिल.

शासकिय पुरावा म्हणुन सदर दाखला वापरता चेणार नाही.

आपल्या मिळकती मध्ये शौचालय नसल्यास कोणताही दाखला उतारा मिळणार नाही.

मिळकत कर भरल्याशिवाय दाखले, उतारे मिळणार नाही.

भाडे करुना दिलेल्या दाखल्या वरून काही वाद उदभवल्यास सर्वस्वी जबाबदार घर मालक राहिल.

दाखले, उतारेमध्ये खाडा- खोड करू नये. त्यास दाखला नेणारा जबाबदार राहिल.

  
 ग्रामसेवक  
 V.R. Marne  
 सरपंच  
 ग्रामपंचायत उरवडे  
 ता. मुळशी, जि. पुणे

<b>Nirmalgram Grampanchayat Uravade Ta. Mulshi Dist. Pune Pin code no. 412 115</b>		
Smt. V. B. Kedar Gramsevak	Shri. Narendrs Devdash Marane Vice-Sarpanch	Sou. Vaishali Rajendra Marane Sarpanch
<ul style="list-style-type: none"> <li>• Cooperate by paying the Gram Panchayat tax on time</li> <li>• Births and Deaths should be registered within 25 days in Gram Panchayat</li> <li>• Fix the faucet to the Tap to avoid wastage of water</li> <li>• Plant Trees and Keep The Environment</li> <li>• Do not store water puddles near the area of the house</li> <li>• Illegal Water connection is a criminal offense</li> </ul>	<ul style="list-style-type: none"> <li>• Build the toilet at home, keep the family healthy</li> <li>• Don't throw garbage in the gutter, keep the gutters clean</li> <li>• Small Family Big Happiness/ / Child Marriage is a Legal Offense</li> <li>• Add Mediclore to the water and use it for drinking</li> <li>• Keep the place clean Avoid Dengue</li> <li>• Illegal construction is a criminal offense</li> </ul>	

Stamp of  
Grampanchayat  
Uarvade, Ta.  
Mulshi, Dist.  
Pune.

**No Objection Certificate to be issued for Operating Industrial Factories / Small Scale Industries**

- 1) Applicant Name: **Bipin Jayantilal Shaha**
- 2) Current Address: **At post Uarvade, Tal. Mulshi, Dist. Pune**
- 3) Business name to be Started: **SVS Aqua Technologies**
- 4) Type of Business: **Water Purification Chemicals / Powders / Tablets**
- 5) Gat no. – **411**, Plot no. – 43, 44, 45
- 6) Owner of Property: - **Self**
- 7) what for No Objection Certificate ; - **For Operating Business**

As mentioned above, there is No Objection to starting the Industry in Urvade.

This No Objection Certificate has been given.

Prepared Date: 18/03/2016

The purpose for which the certificate is issued will be considered for the same reason.

This Certificate is validity for 11 Month.

It is obligatory to renew the Certificate after 11 Month.

This Certificate cannot be use as a Government Proof.

Certificate cannot be obtained if there is no Toilet in your Property.

Certificate & Extract cannot be obtained without paying property Tax.

It will be solely responsibility of the landlord for any disputes arising out of the certificate if leased.

Do not scratch on the Certificate & Extract. The person taking the certificate will be responsible for it

Sd/-                      Sd/-  
Gramsevak              Sarpanch  
Grampanchayat Uarvade  
Ta. Mulshi, Dist. Pune





GOVERNMENT OF MAHARASHTRA  
DIRECTORATE OF INDUSTRIES

OFFICE OF THE GENERAL MANAGER, DISTRICT INDUSTRIES CENTER,  
AGRICULTURE COLLEGE CAMPUS, SHIVAJI NAGAR, PUNE - 411 005.

PHONE NO. 020-25537966 / TELE FAX 020-25539587. EMAIL: didicpune@maharashtra.gov.in

AMENDMENT (PART-II)

Form No.: 04268

1. Name of the Enterprises: M/s. SVS AQUA TECHNOLOGIES (PARTNERSHIP)

2. Factory Address (Existing): FROM : GAT NO. 311/2, PLOT NO. 5, KASAR AMBOLI,  
MULSHI, PUNE-412108.

3. Entrepreneur Memorandum: 2 7 0 2 5 1 2 0 4 2 6 8 Dated: 07-07-2014

4. Investment in P&M (Existing): Rs.50.00 LAKH

5. Amendments:

SR.	SUBJECT
A	Change in Unit Name: ----- NA -----
B	Change in Constitution of Organization: ----- NA -----
C	Change / Additional / Deletion in Factory Address: FROM : GAT NO. 311/2, PLOT NO. 5, KASAR AMBOLI, MULSHI, PUNE-412108. TO : GAT NO. 411, PLOT NO. 43, 44 & 45, URAWADE, MULSHI, PUNE-412111.
D	Change / Additional / Deletion in Production Activity: ----- NA ----- ----- NA -----
E	Change / Additional / Deletion in Plant & Machinery: ----- NA ----- Total P&M Revised Value is as on today: ----- NA -----
F	Change in Enterprises Status: ----- NA -----
G	If Any Other: -----NA-----

This Annexure EM (MSMED) Part-I / Part-II is issued as per undertaking given by the applicant of the enterprises, if any documents required by any organization, unit should submit the same. Other terms & conditions mentioned in Part-I / Part-II remain unchanged.

Date: 05-05-2015



*Signature*

GENERAL MANAGER  
DISTRICT INDUSTRIES CENTER, PUNE.

## ANNEXURE-R-4

29

		भारत सरकार Govt. of India सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES			
					
<b>B</b>		Type of Enterprise	Micro	Small	Medium
		Manufacturing	A	B	C
		Services	D	E	F
		UAM No.	<b>MH26B0015313</b>		

**Udyog Aadhaar Registration Certificate**

Udyog Aadhaar Number: MH26B0015313

Name of Enterprise: SVS AQUA TECHNOLOGIES

Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	PLOT 43/44/45,	GUT NO - 411,	VILLAGE URAWADE,	TAL- MULSHI	PUNE	412111	MAHARASHTRA	PUNE

Official Address of Enterprise: PLOT 43/44/45, GUT NO - 411, VILLAGE URAWADE, TAL- MULSHI

District: PUNE State: MAHARASHTRA PIN: 412111

Mobile No: 9011190999 Email: info@svsaqua.com

Date of commencement: 01/11/2012

Major Activity: MANUFACTURING

Enterprise Type: Small

Previous Registration details-if any: ::

National Industry Classification Code

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	20 - Manufacture of chemicals and chemical products	2011 - Manufacture of basic chemicals	20116 - Manufacture of basic chemical elements	Manufacturing

Acknowledgement: Date of Filing: 25/11/2016 Date of Printing: 26/10/2020

Disclaimer: This is computer generated statement, no signature required.  
Printed from udyogaadhaar.gov.in





पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे  
Pune metropolitan Regional Development Authority, Pune

PUNEMETROPOLIS

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे- ४११००७.  
S.No. 152 - 153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411007  
Ph No: 020 - 259 33 344 / 356 / 333 / फोन नं. : ०२० - २५९ ३३ ३४४ / ३५६ / ३३३ Email : hqpmrda@gmail.com

Date:- 02/02/2021

Please quote following  
number to Building  
Permission for future  
correspondence with  
PMRDA  
No. FPM/ 347 /2021

TO,

M/s. SVS Aqua Through Mr. Nikunj Shah  
Plot No- 43, 44, 45, Gat No-411  
Village-Urawade  
Tal-Mulashi, Dist-Pune.

Sub:- Grant of "Provisional No Objection Certificate" for your Industrial Building on Plot No- 43, 44, 45, Gat No-411, Village-Urawade, Tal-Mulashi, Dist-Pune.

Ref:- Provisional Fire Application Number:-358 of 2020-21, Dated-13.01.2021

Sir,

This has reference to the application submitted by you along with the building plans; This "Provisional No-Objection Certificate" is issued for your proposed construction subject to the fulfillment of following conditions.

The details of the proposed construction area as certified by the Architect are as under:-

Sr. No.	Particulars	Details
1.	Address of the Proposed site	Plot No- 43, 44, 45, Gat No-411 Village-Urawade Tal-Mulashi, Dist-Pune.
2.	Builder /Developers Name	M/s. SVS Aqua Through Mr. Nikunj Shah
3.	Architects Name	Arch. Samir Deshmukh
4.	Classification of Building	Industrial Building Activity-Manufacturing of Chlorine Dioxide Powder

Provisional File No.352/2020-21



Page 1

5.	Access Road to Plot	12.00 MTRS.
6.	The Plot Area	1454.10 SQM
7.	Built up Area	612.46 SQM
8.	No. of Structures	01 Nos.

**Details about the Proposed Structure:-**

Building Name	Ground Level Height in Mtrs	Excluding Parking Height in Mtrs	No. Of Floors	Built up Area (Sqm)
Industrial	07.10	--	Ground Floor	612.46
<b>TOTAL</b>				<b>612.46</b>

**Important :-** The Area details comprises with No. of floors/ Floor Area/ Height of the buildings/Marginal open spaces/ provision of the Refuge Area etc. are duly signed and attested by the authorized Architect. It is presumed that the Plans submitted by him are in compliance of the provisions of prevailing DC Rules & NBC. If any lapses or deviations are observed in the said proposal / drawings submitted by him, He shall be personally liable for actions deemed fit.

**Marginal Spaces for Building structure:-**

Sr. No.	Sides	Provisions proposed on site in Mtrs as certified by the Architect
1	Front Side	Min. 06.20 MTRS.
2	Right side	Min. 04.50 MTRS.
3	Left side	Min. 11.94 MTRS.
4	Rear side	Min. 04.56 MTRS.

**Details about the Fire protection Fees paid:-**

Sr. No.	FIRE-FILE NO.	Built up Area for Fees calculation	Total Amount	Payment Challan No & payment Date
1.	<b>FIRE/352/2021</b>	<b>Industrial Building= 612.46 SQM</b>	<b>Rs. 27,560/-</b> <b>(Twenty Seven Thousand Five Hundred Sixty Rupees Only)</b>	<b>CHALLAN NO. 379 DATED- 19.01.2021</b> <b>J. No. 7743251</b>

(\* In future, if the difference of fees is assessed, the same will be recovered from the owner or developers as the case may be)

Provisions of Maharashtra Fire Prevention and Life Safety Measures Act -2006 should be strictly adhered, specifically as mentioned below:-

1. As per the provision of **Section 3 (2)** of "Maharashtra Fire Prevention and Life Safety Measures Act, 2006" (hereinafter referred to as "said Act"). This Provisional NOC is issued.
2. Under **Section 3** of the said Act The applicant (developer, owner, occupier by whatever name called) shall comply with all the Fire and Life Safety measures adhering to National Building Code of India and as amended from time to time failing which it shall be treated as a violation of the said Act.
3. As per the provision as **under :- 10** of the said Act. No person other than the License Agency shall carry out the work of providing Fire Prevention and Life Safety Measures or performing such other related activities required to be carried out in any place or building or part thereof provided that,
  - A. No Licensed Agency or any other person claiming to be such Licensed Agency shall give a certificate under **sub-section (3) of section 3** regarding the compliance of the fire prevention and life safety measures or maintenance thereof in good repair and efficient condition, without there being actual such compliance or maintenance.
  - B. The names of the License Agencies approved by Directorate of Maharashtra is available on website [www.mahafireservice.gov.in](http://www.mahafireservice.gov.in)
4. Under **Section 11** of the said Act, the fire service fees shall be assessed and the same shall be payable after serving the notice to that effect or prior to issue of the building completion certificate or occupancy certificate whichever is earlier.
5. Under **Section 5(1)** of the said Act, The Chief Fire officer, PMRDA reserve the right to enter and inspect the building from the point of view of Fire prevention and Protection
6. Though certain conditions are stipulated from the said Act and the National Building Code of India, it is obligatory on part of the applicant that is developer, builder, occupier, owner, tenant, by what so ever named called to abide with the provisions of the said Act failing which it shall be actionable under the provisions of said act.

**This Provisional N.O.C. is valid subject to fulfillment of the following conditions:-**

1. The scope of this approval is restricted to fire protection arrangements only. This approval should not be treated/ presumed as an approval for civil / architectural drawings.
2. The area calculation statements TDR/FSI/FAR/ZONE/USE etc shall be subject to verification and approval of PMRDA's competent Authority.
3. The plans of the proposed building should be approved by PMRDA's Competent Authority.



4. The occupation certificate should be obtained from PMRDA's Competent Authority. The O.C. shall be issued subject to "Final No-Objection Certificate" from this Department.
5. Approach Road to the above maintained Property/ Site should be provided as per DCPR requirements mentioned in Regulation 20.2.1, PI. Note that if the proposed road is not constructed/ provided; till the time of completion of the project, The Final Fire NOC may not be issued.
6. The required Marginal Open spaces as per DCPR requirements mentioned in Regulation 17.3 should be kept obstruction free at all time. Parking of vehicles should not obstruct the mobility of fire vehicles at any time.
7. Proper roads in the premises should be provided for easy mobility of the Fire Brigade Appliance & the roads should be capable to hold weight of fire appliances.
8. Every vertical opening between the floors of a building shall be suitably enclosed or protected. Opening in wall or floors which are necessary to be provide to allow passages of all building services like cables, electrical wirings, telephone cables, plumbing pipes, etc shall be protected by enclosure in the form of ducts/shafts having a fire resistance not less than 2 hours.
9. The Space between conduits pies and the wall/slabs shall be filled in by a filler material having fire resistance rating not less than 2 hours.
10. All portable fire fighting equipments installed at various locations as per local hazard such as Co2-DCP, Fire buckets & it must be strictly confirming to relevant IS specification.
11. Delivery hose (RRL) should be strictly ISI marked (In no case canvas hose should be provided) and Hose reel Hose should be strictly as per IS-884
12. Fire door as per BS-467 Part 20 & 22 should be provided for lift lobbies and fire staircase on each floor. Fire door duly tested and approved from Govt. Laboratory such as CBRI- Roorkee etc. should be submitted
13. Fire Lift should provide in accordance with the provision of National Building Code of India.
14. All the firefighting equipment's shall be well maintained and should be easily accessible in case of emergency.
15. Provision of mechanized/ automatic ventilation should be done in accordance with NBC-2016.
16. In future if the Company/Owner intend to go for any expansion, alteration, modification of any building / plant or change in the production activity of storage an approval of this department must be obtained before commencing proposed modifications.
17. It's the responsibility of the Developer /Builder/ company as the case may be, to submit detailed plans/drawings of the proposed fire protection system as specified in this provisional NOC. The complete Fire fighting



plans with necessary Hydraulic calculations should be submitted for the approval of fire department before starting the system installation work.

18. Code of Practice for Liquefied Petroleum Gas storage and Installations as per IS 6044-2000 should be strictly adhered, and Gas piping should be done from the authorized installer only.
19. Emergency Telephone numbers like "Police", "Fire Brigade", "Hospital", "Doctors", and "Responsible persons of the complex" should be displayed in security cabin & at other strategic locations.
20. It shall be ensured that security staff & occupants of the complex are trained in handling firefighting equipment & fire fighting.
21. Cautionary boards such as "DANGER", "NO SMOKING", "EXIT", "FIRE ESCAPE", "EXTINGUISHER", etc. should be displayed on the strategic location to guide the occupants in case of emergency. The signs should be of florescent type and should glow in darkness.
22. In future if the builder / developer intend to go for any expansion, alteration, modification of any building an approval of this department must be obtained before commencing proposed modifications.

Considering the proposed activity and Built up are the following fire fighting and other systems should be provided for the safety of the proposed Industrial Building...As per NBC and Indian Standards....PI. note that these system requirements may be enhance if the height and built up area is increased in near future..

Sr. No.	FIRE FIGHTING INSTALLATION	Requirements	Provision	Remarks
1.	Portable Fire Extinguishers	Required	All floors, electrical rooms, lift rooms	As per IS: 15683. (4 KG Capacity Each)
2.	Hose Reel Hose with Hydrant Valve Connection	Required on each floor of the building.	The first aid hose reel shall be connected directly to Hydrant Line and diameter of the hose reel shall not be less than 19mm confirming to IS 884:1985. Landing of Valve should be installed confirming to IS: 5290. Hydrant Valves with Hose Box and RRL Delivery Hoses ( Non Percolating)	
3.	Underground Static Storage Tank	Required	10,000 liters.	
4.	Fire Pump	01 No. 450 lpm electrical driven main pump.		Fire pumps shall be centrifugal pumps only. Fire Fighting pumps shall be well maintained.

5.	Fire Brigade Connection- For Static Water Tank and For Hydrant System	Required at the Main Gate.	
6.	Sign Indicators for all fire safety, safe evacuation of occupants in case of emergency signs	Required at Prominent Places.	Sign indicators should provided at prominent places as per the guidelines given in IS:9457 for Safety colour and Safety IS:12349 for Fire Protection Safety Signs IS:12407 for Graphics symbols for Fire Protection Plan.

This "Provisional No objection Certificate" shall be treated valid for the periods of One Year from the date of issue.

After compliance with above mentioned recommendations / conditions, inspection of the fire prevention & protection systems provided by you will be carried out by this department & after satisfactory performance of the system "Final No-Objection Certificate" will be issued.

The undersigned reserves right to amend any additional recommendations deemed fit during the final inspection due to the statutory provisions amended from time to time and in the interest of the protection of your Structures.

Thanking you.



Yours faithfully,

*Devendra Potphode*  
02/21/2021  
(Devendra Potphode)  
Chief Fire Officer  
PMRDA, PUNE.





# CERTIFICATE

## Management system as per GMP

In accordance with TÜV AUSTRIA CERT procedures, it is hereby certified that

### SVS Aqua Technologies

Plot No. 43/44/45, Gut No. 411 (2), Village - Urawade,  
Taluka - Mulshi, Pune - 412111, Maharashtra, India

applies a management system in line with the above standard for the  
following scope

### Design, Manufacture & Supply of Water Treatment Chemicals

Certificate Registration No. TA162203009188

Valid until 2023-07-01  
Initial certification: 2020-07-02

Certification Body  
at TÜV AUSTRIA CERT GMBH

Vienna, 2020-07-02

This certification was conducted in accordance with TÜV AUSTRIA CERT auditing and certification procedures and is subject to regular surveillance audits.  
TÜV AUSTRIA CERT GMBH Deutschstraße 10 A-1230 Wien www.tuv.at

Online Verification



www.tuv.at/certcheck



# CERTIFICATE

## Management system as per EN ISO 9001:2015

In accordance with TÜV AUSTRIA CERT procedures, it is hereby certified that

### SVS Aqua Technologies

Plot No. 43/44/45, Gut No. 411 (2), Village - Urawade,  
Taluka - Mulshi, Pune - 412111, Maharashtra, India

applies a management system in line with the above standard for the  
following scope

### Design, Manufacture & Supply of Water Treatment Chemicals

Certificate Registration No. 20100163001571

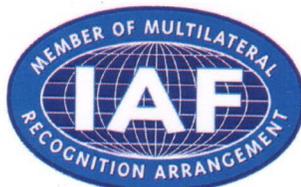
Valid until 2022-12-19  
Initial certification: 2016-12-20



Certification Body  
at TÜV AUSTRIA CERT GMBH

Vienna, 2019-10-24

This certification was conducted in accordance with TÜV AUSTRIA CERT auditing and certification  
procedures and is subject to regular surveillance audits.  
TÜV AUSTRIA CERT GMBH Deutschstraße 10 A-1230 Wien [www.tuv.at](http://www.tuv.at)





# CERTIFICATE

## Management system as per EN ISO 14001:2015

In accordance with TÜV AUSTRIA CERT procedures, it is hereby certified that

### SVS Aqua Technologies

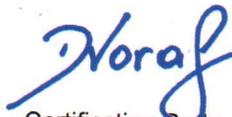
Plot No. 43/44/45, Gut No. 411 (2), Village - Urawade, Taluka - Mulshi,  
Pune - 412 111, Maharashtra, India

applies a management system in line with the above standard for the  
following scope

**Design, Manufacture & Supply of Chlorine Dioxide (Tablet, Powder,  
Gel form), CIP Chemicals and Facility Management Chemicals**

Certificate Registration No. 20104203009935

Valid until 2024-01-04  
Initial certification: 2021-01-05

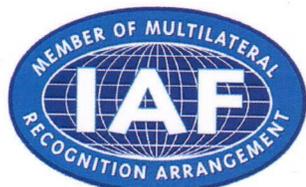


Certification Body  
at TÜV AUSTRIA CERT GMBH

Vienna, 2021-01-05

This certification was conducted in accordance with TÜV AUSTRIA CERT auditing and certification  
procedures and is subject to regular surveillance audits.

TÜV AUSTRIA CERT GMBH Deutschstraße 10 A-1230 Wien [www.tuv.at](http://www.tuv.at)





# CERTIFICATE

## Management system as per EN ISO 14001:2015

In accordance with TÜV AUSTRIA CERT procedures, it is hereby certified that

### SVS Aqua Technologies

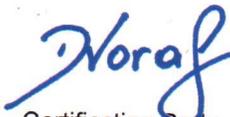
Plot No. 43/44/45, Gut No. 411 (2), Village - Urawade, Taluka - Mulshi,  
Pune - 412 111, Maharashtra, India

applies a management system in line with the above standard for the  
following scope

**Design, Manufacture & Supply of Chlorine Dioxide (Tablet, Powder,  
Gel form), CIP Chemicals and Facility Management Chemicals**

Certificate Registration No. 20104203009935

Valid until 2024-01-04  
Initial certification: 2021-01-05

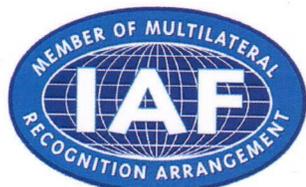


Certification Body  
at TÜV AUSTRIA CERT GMBH

Vienna, 2021-01-05

This certification was conducted in accordance with TÜV AUSTRIA CERT auditing and certification  
procedures and is subject to regular surveillance audits.

TÜV AUSTRIA CERT GMBH Deutschstraße 10 A-1230 Wien [www.tuv.at](http://www.tuv.at)



# NSF International

789 N. Dixboro Road, Ann Arbor, MI 48105 USA

RECOGNIZES

## SVS Aqua Tehnologies

India

AS COMPLYING WITH NSF/ANSI/CAN 60 AND ALL APPLICABLE REQUIREMENTS.  
PRODUCTS APPEARING IN THE NSF OFFICIAL LISTING ARE  
AUTHORIZED TO BEAR THE NSF MARK.



ISO/IEC 17065  
Product Certification Body  
#0216

Certification Program  
Accredited by the  
American National  
Standards Institute



Certification Program  
Accredited by the  
Standards Council  
of Canada

This certificate is the property of NSF International and must be returned upon request. This certificate remains valid as long as this client has products in Listing for the referenced standards. For the most current and complete Listing information, please access NSF's website ([www.nsf.org](http://www.nsf.org)).

A handwritten signature in black ink that reads "Theresa Bellish".

January 15, 2021  
Certificate# C0236104 - 02



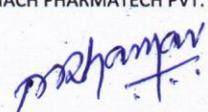
Theresa Bellish  
General Manager, Water Systems



Tax Invoice as per rule 7 read with Section 31 of GST Act - 2017 Tax Invoice for Goods and Service		TAX INVOICE		Original for Receipt ✓ Duplicate for Transporter Triplicate for Supplier		
<b>SAIMACH PHARMATECH PVT. LTD.</b> Regd. Office: Plot No.6, Laxmi Industrial Estate, Behind Navneet Prakashan Compound, Ajod Dairy Road, Rakhial, Ahmedabad - 380023. CIN No.: U29200GJ2012PTC069992. PAN No.: AARCS3540B GSTIN.: 24AARCS3540B2ZJ			Invoice No.: 027 Invoice Date: 03.06.2020 Delivery Challan No.: 027 Delivery Challan Date: 03.06.2020 Purchase Order No.: VERBAL Purchase Order Date:		Works: Plot No. 1221, Phase - III, GIDC Vatva, Ahmedabad. Gujarat - 382445. Tele-Fax No.: 079 - 22760100 State Code : 24	
Name & Address of Buyer (Bill to):			Name & Address of Consignee (Ship to):			
M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi, Dist. Pune, Maharashtra. GSTIN: 27ACGFS0857F1Z1 State Code: 27			M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi, Dist. Pune, Maharashtra.			
Place of Supply: Dist. Pune, Maharashtra.			Description of Exc. Commodity: HSN / SAC No.:	Pharmaceutical Machineries 8479 8970	Spares ✓ 8479 9040	
Sr. No.	Description & Specification of Goods	No. & Description of Packages	Total Quantity	Unit	Value Per Unit Rs.	Total Price of Goods Rs. Ps.
1	SPARES OF PHARMACEUTICAL MACHINERY Feed Frame For 20 Station Rotary Tableting Machine.	01 Wooden Box	2	Nos.	10,500.00	21,000.00
2	Feed Frame For 12 Station Rotary Tableting Machine.		2	Nos.	12,600.00	25,200.00
Eway Bill No: 6511 9505 7447						
			Total	4	Nos.	
Buyer's GSTIN: 27ACGFS0857F1Z1 Document Through.: Direct Goods despatch from.: Ahmedabad to Pune Manner of Transport.: Gati Ltd. Motor Vehicle, Registration No.: Rail/RailT.R./L.R./R.R./A.W. Bill No.:			Sub Total Add: Packing Charge Add: Insurance Add: Courier Charges Total Amount before Tax Add : CGST @ 9% Add : SGST @ 9% Add : IGST @ 18%		46,200.00 0.00 0.00 0.00 46,200.00 0.00 0.00 8,316.00	
Rupees in words : Fifty Four Thousand Five Hundred Sixteen Only			Total Round off (- / +) Grand Total		54,516.00 0.00 54,516.00	
Amount of IGST Payable 8,316.00 (in words) Rupees : EightThousand Three Hundred Sixteen Only			Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow additional consideration directly or indirectly from the buyer. OR Certified that the particulars given above are true and correct and the amount indicated is provisional as additional consideration will be received from the buyer on account of.			
(1) Interest at the rate of 21% P.A. will be charged from the due date if any payment is not effected. (2) Payment by Cheque / Draft only.			For, SAIMACH PHARMATECH PVT. LTD.  Authorised Signatory			
E.& O.E		CHECKED BY	SUBJECT TO AHMEDABAD JURISDICTION			

Tax Invoice as per rule 7 read with Section 31 of GST Act - 2017 Tax Invoice for Goods and Service		<b>TAX INVOICE</b>		Original for Recipient ✓ Duplicate for Transporter Triplicate for Supplier		
<b>SAIMACH PHARMATECH PVT. LTD.</b>			Invoice No.: 064			
Regd. Office: Plot No.6, Laxmi Industrial Estate, Behind Navneet Prakashan Compound, Ajod Dairy Road, Rakhial, Ahmedabad - 380023. CIN No.: U29200GJ2012PTC069992. PAN No.: AARCS3540B GSTIN.: 24AARCS3540B2ZJ		Works: Plot No. 1221, Phase - III, GIDC Vatva, Ahmedabad. Gujarat - 382445. Tele-Fax No.: 079 - 22760100 State Code : 24	Invoice Date: 22.06.2020		064	
Delivery Challan No.: 22.06.2020		Purchase Order No.: VERBAL		Purchase Order Date:		
Name & Address of Buyer (Bill to): M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi, Dist. Pune, Maharashtra. GSTIN: 27ACGFS0857F1Z1 State Code: 27			Name & Address of Consignee (Ship to): M/s. SVS Aqua Technologies 520, Mahavir Palace, First Floor, New Rasta Peth, Pune - 411011, Maarashtra.			
Description of Exc. Commodity: HSN / SAC No.:		Pharmaceutical Machineries 8479 8970	Spares 8479 9040		Place of Supply: Dist. Pune, Maharashtra.	
Sr. No.	Description & Specification of Goods	No. & Description of Packages	Total Quantity	Unit	Value Per Unit Rs.	Total Price of Goods Rs. Ps.
1	SPARES OF PHARMACEUTICAL MACHINERY Friction Plate.	01 Corrugated Box	2	Sets	6,000.00	12,000.00
2	Take Out PC.		2	Nos.	1,000.00	2,000.00
Eway Bill No:			Total	4	Nos.	
Buyer's GSTIN: 27ACGFS0857F1Z1		Sub Total		14,000.00		
Document Through.: Direct		Add: Packing Charge		0.00		
Goods despatch from.: Ahmedabad to Pune		Add: Insurance		0.00		
Manner of Transport.: Trackon Courier		Add: Courier Charges		0.00		
Motor Vehicle, Registration No.:		Total Amount before Tax		14,000.00		
Rail/RailT.R./L.R./R.R./A.W. Bill No.:		Add : CGST @ 9%		0.00		
		Add : SGST @ 9%		0.00		
		Add : IGST @ 18%		2,520.00		
Rupees in words : Sixteen Thousand Five Hundred Twenty Only		Total		16,520.00		
		Round off ( - / +)		0.00		
		Grand Total		16,520.00		
Amount of IGST Payable (in words) Rupees : TwoThousand Five Hundred Twenty Only		2,520.00				
Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow additional consideration directly or indirectly from the buyer. OR Certified that the particulars given above are true and correct and the amount indicated is provisional as additional consideration will be received from the buyer on account of.						
(1) Interest at the rate of 21% P.A. will be charged from the due date if any payment is not effected. (2) Payment by Cheque / Draft only.				For, SAIMACH PHARMATECH PVT. LTD.		
E.& O.E		CHECKED BY		SUBJECT TO AHMEDABAD JURISDICTION		
				 Authorised Signatory		

Tax Invoice as per rule 7 read with Section 31 of GST Act - 2017 Tax Invoice for Goods and Service		TAX INVOICE		Original for Recipient ✓ Duplicate for Transporter Triplicate for Supplier			
<b>SAIMACH PHARMATECH PVT. LTD.</b>			Invoice No.: 138				
Regd. Office: Plot No.6, Laxmi Industrial Estate, Behind Navneet Prakashan Compound, Ajod Dairy Road, Rakhial, Ahmedabad - 380023. CIN No.: U29200GJ2012PTC069992. PAN No.: AARCS3540B GSTIN.: 24AARCS3540B2ZJ		Works: Plot No. 1221, Phase - III, GIDC Vatva, Ahmedabad. Gujarat - 382445. Tele-Fax No.: 079 - 22760100 State Code : 24	Invoice Date: 30.07.2020		138		
Name & Address of Buyer (Bill to):		Name & Address of Consignee (Ship to):		Delivery Challan No.: 138			
M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi, Dist. Pune, Maharashtra. GSTIN: 27ACGFS0857F1Z1 State Code: 27		M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi, Dist. Pune, Maharashtra.		Delivery Challan Date: 30.07.2020			
Place of Supply: Dist. Pune, Maharashtra.		Description of Exc. Commodity: HSN / SAC No.:	Pharmaceutical Machineries 8479 8970	Spares 8479 9040			
Sr. No.		Description & Specification of Goods	No. & Description of Packages	Total Quantity	Unit	Value Per Unit Rs.	Total Price of Goods Rs. Ps.
1		PHARMACEUTICAL MACHINERY 12 Station "SPECIAL" Tooling (Model: SM-3H-12 XF) Single Sided Rotary Tableting Machine GMP Model - 40 mm depth of fill - with contact parts SS316 Turret die plate SS 316 Turret Electro less Nickel plating (Upper & Lower part only) Outside gravity controls - manually operated.	1 Wooden Base	1	No.	9,39,500.00	9,39,500.00
		Eway Bill No: 6712 0722 7749	Total	1	No.		
Buyer's GSTIN: 27ACGFS0857F1Z1		Sub Total		9,39,500.00			
Document Through: Direct		Add: Packing Charge		10,500.00			
Goods despatch from: Ahmedabad to Pune		Add: Insurance		0.00			
Manner of Transport: Excellent India Logistics		Add: Courier Charges		0.00			
Motor Vehicle, Registration No.: MH-14-GU-1538		Total Amount before Tax		9,50,000.00			
Rail/RailT.R./L.R./R.R./A.W. Bill No.: 3550		Add : CGST @ 9%		0.00			
		Add : SGST @ 9%		0.00			
		Add : IGST @ 18%		1,71,000.00			
Rupees in words : Eleven Lac Twenty One Thousand Only		Total		11,21,000.00			
		Round off (- / +)		0.00			
		Grand Total		11,21,000.00			
Amount of IGST Payable (in words) Rupees : 1,71,000.00 One Lac Seventy One Thousand Only							
Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow additional consideration directly or indirectly from the buyer. OR Certified that the particulars given above are true and correct and the amount indicated is provisional as additional consideration will be received from the buyer on account of.							
(1) Interest at the rate of 21% P.A. will be charged from the due date if any payment is not effected. (2) Payment by Cheque / Draft only.				For, SAIMACH PHARMATECH PVT. LTD.			
E.& O.E		CHECKED BY		SUBJECT TO AHMEDABAD JURISDICTION		 Authorised Signatory	

Tax Invoice as per rule 7 read with Section 31 of GST Act - 2017 Tax Invoice for Goods and Service		TAX INVOICE		Original for Recipient ✓ Duplicate for Transporter Triplicate for Supplier		
<b>SAIMACH PHARMATECH PVT. LTD.</b>			Invoice No.: 339			
Regd. Office: Plot No.6, Laxmi Industrial Estate, Behind Navneet Prakashan Compound, Ajod Dairy Road, Rakhial, Ahmedabad - 380023. CIN No.: U29200GJ2012PTC069992. PAN No.: AARCS3540B GSTIN.: 24AARCS3540B2ZJ		Works: Plot No. 1221, Phase - III, GIDC Vatva, Ahmedabad. Gujarat - 382445. Tele-Fax No.: 079 - 22760100 State Code : 24	Invoice Date: 31.10.2020		339	
Delivery Challan No.: 339		Delivery Challan Date: 31.10.2020		Purchase Order No.: VERBAL		
Purchase Order Date: 31.10.2020						
Name & Address of Buyer (Bill to):			Name & Address of Consignee (Ship to):			
M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi, Dist. Pune, Maharashtra. GSTIN: 27ACGFS0857F1Z1 State Code: 27			M/s. SVS Aqua Technologies 520, Mahavir Palace, First Floor, New Rasta Peth, Pune - 411011, Maarashtra.			
Place of Supply: Dist. Pune, Maharashtra.		Description of Exc. Commodity: HSN / SAC No.:	Pharmaceutical Machineries 8479 8970	Spares 8479 9040 ✓		
Sr. No.	Description & Specification of Goods	No. & Description of Packages	Total Quantity	Unit	Value Per Unit Rs.	Total Price of Goods Rs. Ps.
1	SPARES OF PHARMACEUTICAL MACHINERY Upper Roll Pin.	1 Corrugated Box	1	No.	4,500.00	4,500.00
2	Upper Roll Bearing MRJ 1 1/2.		1	No.	12,600.00	12,600.00
Eway Bill No:			Total	2	No.	
Buyer's GSTIN: 27ACGFS0857F1Z1			Sub Total		17,100.00	
Document Through.: Direct			Add: Packing Charge		0.00	
Goods despatch from.: Ahmedabad to Pune			Add: Insurance		0.00	
Manner of Transport.: Trackon Courier			Add: Courier Charges		0.00	
Motor Vehicle, Registration No.:			Total Amount before Tax		17,100.00	
Rail/RailT.R./L.R./R.R./A.W. Bill No.:			Add : CGST @ 9%		0.00	
			Add : SGST @ 9%		0.00	
			Add : IGST @ 18%		3,078.00	
Rupees in words :			Total		20,178.00	
Twenty Thousand One Hundred Seventy Eight Only			Round off (- / +)		0.00	
			Grand Total		20,178.00	
Amount of IGST Payable 3,078.00 (in words) Rupees : ThreeThousand Seventy Eight Only						
Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow additional consideration directly or indirectly from the buyer. OR Certified that the particulars given above are true and correct and the amount indicated is provisional as additional consideration will be received from the buyer on account of.						
(1) Interest at the rate of 21% P.A. will be charged from the due date if any payment is not effected. (2) Payment by Cheque / Draft only.				For, SAIMACH PHARMATECH PVT. LTD.		
E.& O.E		CHECKED BY		SUBJECT TO AHMEDABAD JURISDICTION		
				 Authorised Signatory		

Tax Invoice as per rule 7 read with Section 31 of GST Act - 2017 Tax Invoice for Goods and Service		TAX INVOICE		Original for Receipt <input checked="" type="checkbox"/> Duplicate for Transporter Triplicate for Supplier		
<b>SAIMACH PHARMATECH PVT. LTD.</b>			Invoice No.: 403			
Regd. Office: Plot No.6, Laxmi Industrial Estate, Behind Navneet Prakashan Compound, Ajod Dairy Road, Rakhial, Ahmedabad - 380023. CIN No.: U29200GJ2012PTC069992. PAN No.: AARCS3540B GSTIN.: 24AARCS3540B2ZJ		Works: Plot No. 1221, Phase - III, GIDC Vatva, Ahmedabad. Gujarat - 382445. Tele-Fax No.: 079 - 22760100 State Code : 24	Invoice Date: 07.12.2020		403	
Name & Address of Buyer (Bill to):		Name & Address of Consignee (Ship to):	Delivery Challan No.: 403		403	
M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi-412108, Dist. Pune, Maharashtra. GSTIN: 27ACGFS0857F1Z1 State Code: 27		M/s. SVS Aqua Technologies Plot No. 43/44/45, Gut No. 411, At Village Urawade, Taluka-Mulshi-412108, Dist. Pune, Maharashtra.	Delivery Challan Date: 07.12.2020		113	
Place of Supply: Dist. Pune, Maharashtra.		Description of Ex. Commodity: HSN / SAC No.:	Pharmaceutical Machineries <input checked="" type="checkbox"/> 8479 8970	Spares 8479 9040		
Sr. No.	Description & Specification of Goods	No. & Description of Packages	Total Quantity	Unit	Value Per Unit Rs.	Total Price of Goods Rs. Ps.
1	PHARMACEUTICAL MACHINERY 27 Station "D" Tooling Double Sided Rotary Tableting Machine - GMP Model (Without Dies & Punches) – 20 mm depth of fill. Die plate SS 316 Contact parts SS 316 (i.e Hopper, Discharge chute & Dust Nozzle) Turret Electro less Nickel plating (Upper & Lower part only as die plate SS 316 selected) Outside gravity controls – manually operated.	01 Wooden Base	1	No.	10,00,000.00	10,00,000.00
Eway Bill No: 6312 4447 9905			Total	1	No.	
Buyer's GSTIN: 27ACGFS0857F1Z1		Sub Total	10,00,000.00			
Document Through: Direct		Add: Packing Charge	0.00			
Goods despatch from: Ahmedabad to Pune		Add: Insurance	0.00			
Manner of Transport: Excellent India Logistics		Add: Courier Charges	0.00			
Motor Vehicle, Registration No.: MH-14-HU-2818		Total Amount before Tax	10,00,000.00			
Rail/RailT.R./L.R./R.R./A.W. Bill No.: 3636		Add : CGST @ 9%	0.00			
Rupees in words :		Add : SGST @ 9%	0.00			
Eleven Lac Eighty Thousand Only		Add : IGST @ 18%	1,80,000.00			
		Total	11,80,000.00			
		Round off ( - / + )	0.00			
		Grand Total	11,80,000.00			
Amount of IGST Payable 1,80,000.00						
(in words) Rupees : One Lac Eighty Thousand Only						
Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow additional consideration directly or indirectly from the buyer. OR Certified that the particulars given above are true and correct and the amount indicated is provisional as additional consideration will be received from the buyer on account of.						
(1) Interest at the rate of 21% P.A. will be charged from the due date if any payment is not effected. (2) Payment by Cheque / Draft only.				For, SAIMACH PHARMATECH PVT. LTD.		
E.& O.E		CHECKED BY		  Authorised Signatory		



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-28072020-220716  
CG-DL-E-28072020-220716

असाधारण  
EXTRAORDINARY  
भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)  
प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 2164]  
No. 2164]

नई दिल्ली, सोमवार, जुलाई 27, 2020/श्रावण 5, 1942  
NEW DELHI, MONDAY, JULY 27, 2020/SHRAVANA 5, 1942

स्वास्थ्य और परिवार कल्याण मंत्रालय

(स्वास्थ्य और परिवार कल्याण विभाग)

अधिसूचना

नई दिल्ली, 27 जुलाई, 2020

**का.आ. 2451(अ).**— भारत और दुनिया भर में कोविड -19 महामारी का प्रकोप हुआ है;

औषधि का स्टॉक रखने या विक्रय करने के लिए औषधि और प्रसाधन सामग्री अधिनियम, 1940 के अध्याय 4 के उपबंधों और औषधि और प्रसाधन सामग्री नियम, 1945 के उपबंधों के अधीन विक्री अनुज्ञप्ति की अपेक्षाओं से हैंड सैनिटाइजर को छूट देने का अनुरोध करने वाले कई अभ्यावेदन प्राप्त हुए हैं;

केंद्रीय सरकार का यह समाधान हो जाता है कि कोविड -19 महामारी के कारण उद्भूत आपात स्थिति की अपेक्षाओं को पूरा करने के लिए हैंड सैनिटाइजर आवश्यक है और उनकी सहज उपलब्धता लोकहित में बनी है;

केंद्रीय सरकार यह आवश्यक समझती है कि हैंड सैनिटाइजर व्यापक रूप से बड़े पैमाने पर जनता के लिए उपलब्ध कराने की आवश्यकता है;

अतः, अब, केन्द्रीय सरकार, औषधि और प्रसाधन सामग्री अधिनियम, 1940 (1940 का 23) की धारा 26ख द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, यह निदेश देती है कि उक्त औषधि अर्थात् "हैंड सैनिटाइजर" का स्टॉक रखने या

विक्रय करने के लिए औषधि और प्रसाधन सामग्री अधिनियम, 1940 के अध्याय 4 और औषधि और प्रसाधन सामग्री नियम, 1945 के उपबंधों के अधीन हैंड सैनिटाइजर का स्टॉक रखने या विक्रय करने वाले व्यक्ति द्वारा उक्त नियमों के नियम 65 की शर्त (17) के उपबंध के अध्याधीन बिक्री अनुज्ञप्ति की आवश्यकता से छूट दी जाएगी।

2. यह आदेश राजपत्र में इसके प्रकाशन की तारीख को प्रवृत्त होगा।

[फा. सं. एक्स.11014/3/2020—डीआर]

डॉ. मनदीप के भण्डारी, संयुक्त सचिव

**MINISTRY OF HEALTH AND FAMILY WELFARE**

**(Department of Health and Family Welfare)**

**NOTIFICATION**

New Delhi, the 27th July, 2020

**S.O. 2451(E).**— Whereas, there has been an outbreak of COVID-19 pandemic in India and worldwide;

Whereas, several representations requesting to exempt hand sanitizers from the requirement of sale licence under the provisions of Chapter IV of the Drugs and Cosmetics Act, 1940 and the provisions of the Drugs and Cosmetics Rules, 1945 for stocking or sale of the drug have been received;

Whereas, the Central Government is satisfied that hand sanitizers are essential to meet the requirements of emergency arising due to COVID-19 pandemic and their easy availability is made in public interest;

Whereas, the Central Government considers it necessary that hand sanitizers are required to be made widely available to the public at large;

Now, therefore, in exercise of the powers conferred by section 26B of the Drugs and Cosmetics Act, 1940 (23 of 1940), the Central Government, hereby directs that the drug, namely, hand sanitizer shall be exempted from the requirement of sale licence for its stocking or sale under the provisions of Chapter IV of the Drugs and Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945, subject to the condition that provisions of condition (17) of rule 65 of the said Rules are complied with by the person stocking or selling hand sanitizers.

2. This order shall come into force on the date of its publication in the Official Gazette.

[F. No. X.11014/3/2020-DR]

Dr. MANDEEP K BHANDARI, Jt. Secy.





## Food &amp; Drugs Administration (Maharashtra State)

Letter No: MH/PZ4/PRP/1071058  
Food & Drugs Administration, PUNE Division  
Office of the Joint Commissioner  
791/93, New Gurwar Peth Lucky Bldg.  
Pune - 411042

**Additional Product Permission**

710419- ADISAN LABORATORIES PVT. LTD.  
PLOT NO. 17, S. NO. 297, AT P. AMBERVET, NEAR AMBERVET DATTA MANDIR, TAL -  
MULSHI, DIST -, PUNE - 412115  
Taluka: Mulshi, District: Pune-Zone4

**PERMISSION No : 1071058**  
**Dt : 18/03/2020**

**Ref :- Your Inward Application vide Inward ID :- 141107 Dated :- 11/03/2020**

With reference to your Inward application, we have to inform you that your said application is considered & following **PRODUCTS PERMISSION** have been granted, under the following **LICENSES**.

Type	Form	LIC No / Validity	First Issue / Rnw
Own: At my OWN Manufacturing Premises	25	PD/207 10/01/2022	11/01/2012 11/01/2017

PTL laboratory: 705852 -SITEL LABS LIMITED, PLOT NO. GEN-40, PEE-DEE INFO TECH, TTC, MIDC, NEAR NELCO, MAHAPE, NAVI MUMBAI, MAHAPE-400710 (MH)- PZ4  
706482 -DR. M.K RANGNEKAR MEMORIAL TESTING LABORATORY, Bombay collage of pharmacy campus, 2nd floor, KALINA, SANTACRUZ (EAST), MUMBAI-400098 (MH)- PZ4  
710888 -QbD Research and Development Lab Pvt. Ltd., 2nd Floor, TSSIA House, Plot No. P-26,, Road No. T/16, Wagle Industrial Estate,, Thane (West)-400604 (MH)- PZ4  
754777 -Immense Culture Pvt. Ltd., Sr. No.36/2/5/2, Narhe industrial area, Pune-411041 (MH)- PZ4

Prod	Name of Drugs	
1. 771559	<b>Alcohol based Benzalkonium Chloride Solution Hand Sanitizer</b> Each ml contains: - 2- Propanol (25 % V/V) - n- Propanol (50 % V/V) - Benzalokonium Chloride Solution I.P (0.5 % V/V) - Excipients ( QS)	Domestic (IHS(In House))

**Terms and Conditions**

- 1) Licensee should comply with all the provisions of Drugs & Cosmetics Act, 1940 & Rules 1945 as amended up to dt.
- 2) Licensee should comply with all the provisions of Drugs (Price Control) Order 2013 as amended up to dt (wherever applicable).
- 3) Licensee should abide by all the provisions of Drugs & Magic Remedies (Objectionable Advertisement) Act, 1954 & Rules 1955 as amended up to date
- 4) Licensee should not manufacture any drug/cosmetic by a name belonging to another manufacturer
- 5) Licensee should not manufacture or sell drugs/cosmetics even if it is included in the approved list of product, if it is or as and when banned by Licensing Authority or Drugs Controller General of India or Government of India.
- 6) The permission is granted subject to the condition that, the product is safe, for use in context of pharmaceutical Aids, Additions and excipient used in the formulation
- 7) Any addition thereto or any deletion therefore will not be carried out without permission of Licensing Authority

eSign  
Digitally Sign

SURESH BABURAO PATIL  
e-Signed on 18-03-2020 13:30

**TPAV # 96265KUT78**



*Balati*

S. B. PATIL  
State Licensing Authority  
Food & Drugs Administration  
PUNE Division, Maharashtra State

FDA MAHARASHTRA

Fee Payment(s) : DB-Id: 351269 - 11/03/2020 (Amt: 750) (Application for additional product) Balance : 5850

COL-Colour, FLV-Flavour, PRV-Preservative, REA-Reagent

**This License/Certificate is eSIGNED. Physical Signature is NOT Required**

Division	MFG ID No	Type:Additional Product Permission	PERMISSION No	Issue Date
PUNE (PZ4)	710419	PRP-141107-11/03/2020	1071058	18/03/2020

जबाब ता. १६/६/२०२१

माझे नाव :- श्री. अदित्य रमेश देवधर, वय ४४ वर्ष, व्यवसास कंपनी, रा. फ्लॅटनंबर २ आकांक्षा फ्लॅट नंबर ३ रघुकुल हौ. सोसायटी कर्वेनगर पुणे ५२ मो.नं. ९०९६०४६९७३ इमेल आईडी info@adisanlabs.com

समक्ष हजर राहून विचारले वरून सांगतो की, माझी ऑडिसन लॅबोरेटरी प्राव्ह. लि. अशी कंपनी अंबरवेट ता.मुळशी जि.पुणे येथे सन २०१२ पासून चालु आहे. सदर कंपनी मध्ये मी व माझी पत्नी सुवर्णरेखा अदित्य देवधर असे दोघे डायरेक्टर आहे. आमचे कंपनी मध्ये जनावरांसाठी लागणारे औषध बनविली जाता. कोविड १९ चा संसर्ग सुरू झाल्याने मी माझे कंपनी मध्ये सेनिटायझर बनविण्यास सुरुवात केली. मी सन २०२० मध्ये सेनिटायझर चे अन्न व औषध प्रशासन यांच्याकडून परवाना काढून घेतलेला आहे. आमचे कंपनी मध्ये महिनाला सध्या अंदाजे १००० ते २००० लिटर सेनिटायझर आम्ही बनवित आहे. आमच्या कंपनी मध्ये Dermapro -AL , Dermapro -AL Plus, Migonr Pro, असे सेनिटायझर बनविले जातात ते बिनविण्यासाठी माझा कंपनीमध्ये अधिकृत केमिस्ट आहेत. माझे कंपनी मध्ये बनवित असलेल्या सेनिटायझरच्या प्रत्येक बॅचचे सॅम्पल टेस्टिंगसाठी मी इमेन्स कल्चर लॅब सिंगहड रोड पुणे येथे पाठवित असतो (त्यांचा रिपोर्ट आल्यानंतर माझे कंपनीतुन सेनिटायझरचे माल एस.व्ही.एस अँक्वा टेक्नॉलॉजी कंपनीला पाठविला जात असे.) मी एस.व्ही.एस. अँक्वा टेक्नॉलॉजी या कंपनी ला दिनांक २१/३/२०२० पासून ते दिनांक ३१/१०/२०२० पर्यंत Dermapro -AL , Dermapro -AL Plus, Migonr Pro, या सेनिटायझरचे १०० मिली, ५०० मिली, २५० मिली, ५ लिटर अशा प्रमाणात सेनिटायझर ची विक्री केलेली असून मी आता पर्यंत किती सेनिटायझर एस.व्ही.एस कंपनीला दिलेले आहे त्याची शिट आपल्याला देत आहे. (एस.व्ही.एस. अँक्वा टेक्नॉलॉजी कंपनीने माझाकडून घेतलेले सेनिटायझर हे ते गियां कंपनी ला विक्री करित होते.) दिनांक ७/६/२०२१ रोजी एस.व्ही.एस अँक्वा टेक्नॉलॉजी कंपनीला आग लागली व सदर दुर्घटने मध्ये १५ महिला व २ पुरुष मृत्युमुखी पडल्याचे मला समजलेले आहे. तसेच एस.व्ही.एस कंपनी ला मी विक्री केलेल्या सेनिटायझरचा साठा त्यांचे कंपनीमध्ये साठवुन का ठेवलेला होता याची मला कल्पना नाही. मी एस. व्ही.एस कंपनी ला विक्री केलेल्या सेनिटायझर चे मला एस.व्ही.एस कंपनी यांनी माझे कंपनीचे खातेवर पैसे जमा केलेले आहेत.

they produce

they supply to us

we supply to other

माझा जबाब मी वाचुन पाहीला तो माझे सांगणे प्रमाणे बरोबर आहे.

समक्ष

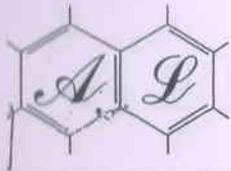
(सई भोरे पाटील)

उपविभागीय पोलीस अधिकारी  
हवेली विभाग हवेली

हा जबाब दिला स.ता.म.

Ravathar

16/6/21



# ADISAN

Laboratories Pvt. Ltd.

CIN No.: U74900PN2010PTC138049

Plot No. 17, 19, S. No. 297, At Post Ambervet, Near Ambervet Datta Mandir, Taluka Mulshi, Dist. : Pune - 412115  
Tel.: +91 20 67929400. E-mail : info@adisanlabs.com, Website : www.adisanlabs.com

Date: 14.6.2021

To,  
M.S. Gaikwad  
Police Inspector  
Paud Police Station

Sub: Supply of Hand Sanitizer to SVS Aqua Technologies.

Dear Sir,

Please find below date wise details of Hand Sanitizer supplied to SVS Aqua Technologies

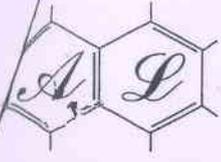
Date	Product Name	Qty
3/21/2020	Dermapro-AI - 100 MI	9100 nos
3/31/2020	Dermapro-AI - 100 MI	900 nos
	Dermapro-AI - 100 MI	10000 nos
	Dermapro-AI - 500 MI	2000 nos
4/6/2020	Dermapro-AI - 500 MI	2000 nos
	Dermapro-AI - 500 MI	2000 nos
4/10/2020	Dermapro-AI - 500 MI	2000 nos
	Dermapro-AI - 500 MI	2000 nos
	Dermapro-AI - 500 MI	1000 nos
4/13/2020	Dermapro-AI - 500 MI	108 nos
4/14/2020	Dermapro-AI - 500 MI	2000 nos
	Dermapro-AI - 500 MI	2000 nos
4/14/2020	Dermapro-AI - 500 MI	3996 nos
	Dermapro-AI - 500 MI	3996 nos
	Dermapro-AI - 500 MI	892 nos
4/15/2020	Dermapro-AI - 500 MI	2988 nos
4/17/2020	Dermapro-AI - 500 MI	1008 nos
4/19/2020	Dermapro-AI - 500 MI	3996 nos
4/20/2020	Dermapro-AI - 500 MI	3996 nos
4/21/2020	Dermapro-AI - 500 MI	3996 nos
4/24/2020	Dermapro-AI Plus- 500 MI	3996 nos
4/25/2020	Dermapro-AI Plus- 500 MI	3996 nos
4/27/2020	Dermapro-AI Plus- 500 MI	3996 nos
4/27/2020	Dermapro-AI Plus- 500 MI	3996 nos
4/28/2020	Dermapro-AI Plus- 500 MI	3996 nos



JAS-ANZ



An ISO 9001 : 2015 CERTIFIED COMPANY



# ADISAN

Laboratories Pvt. Ltd.

CIN No.: U74900PN2010PTC138049

Plot No. 17, 19, S. No. 297, At Post Ambervet, Near Ambervet Datta Mandir, Taluka Mulshi, Dist. : Pune - 412115  
Tel.: +91 20 67929400. E-mail : info@adisanlabs.com, Website : www.adisanlabs.com

4/28/2020	Hand Sanitizer IPA 70% - 5 Ltr	20 nos
4/29/2020	Dermapro-AI Plus- 500 MI	3796 nos
5/4/2020	Migone Pro - 5 Ltr	368 nos
5/5/2020	Dermapro-AI Plus- 500 MI	3976 nos
	Migone Pro - 5 Ltr	32 nos
	Migone Pro - 5 Ltr	50 nos
5/22/2020	Migone Pro - 5 Ltr	168 nos
6/1/2020	Dermapro AL Plus - 5 Ltr	100 nos
	Dermapro-AI Plus- 250 MI	250 nos
	Dermapro EA - 500 MI	600 nos
	Dermapro EA - 5 Ltr	100 nos
6/12/2020	Migo Pro EL 5 Ltr	8 nos
6/23/2020	Dermapro-AI - 5 Ltr	400 nos
	Dermapro-AI - 5 Ltr	100 nos
	Dermapro EA - 5 Ltr	400 nos
6/24/2020	Dermapro EA - 5 Ltr	100 nos
	Dermapro AL Plus - 5 Ltr	28 nos
	Dermapro AL Plus - 5 Ltr	36 nos
	Dermapro AL Plus - 5 Ltr	236 nos
	Dermapro AL Plus - 5 Ltr	200 nos
	Dermapro-AI Plus- 500 MI	2500 nos
6/28/2020	Dermapro EA - 500 MI	72 nos
7/10/2020	Dermapro AL Plus - 5 Ltr Gel	15 nos
	Dermapro-AI Plus- 500 MI Gel	200 nos
	Dermapro-AI Plus- 250 MI Gel	250 nos
	Dermapro EA - 5 Ltr Gel	250 nos
	Dermapro AL 250 ml	250 nos
10/31/2020	Dermapro-AI Plus- 250 MI	500 nos
	Dermapro EA - 500 MI	1928 nos
	Dermapro EA 250 MI	500 nos
	Dermapro AL 250 ml	250 nos
	Migo Plus - 500 MI	1000 nos
	Migo Plus - 500 MI	888 nos

FOR ADISAN LABORATORIES PRIVATE LIMITED

*Devadhar*  
Aditya Devadhar  
Director



An ISO 9001 : 2015 CERTIFIED COMPANY

GEA Westfalia Separator India Pvt. Ltd. Block No. 69/P, Opp. Mukutnagar Temple, Manjusar, Taluka – Savli, District – Vadodara, 391775. Gujarat, India.

## PURCHASE ORDER

Purchase Order No. : **62200279**  
Purchase Order Dt. : **11/06/2020**

### SVS AQUA TECHNOLOGIES

MAHAVIR PALACE, 520 NEW RASTA PETH, NEAR  
DARUWALA POOL,  
PUNE 411011 MAHARASHTRA

Kind Attn :

Fax :

Dear Sir,

We are pleased to place order on you for spare parts as per list enclosed , on the following terms and conditions :

GST : 24AAACW0197M1Z3  
GST : Extra.  
Delivery term : Staggered delivery term. Delivery scheduled will be informed to you by mail one day prior to despatch.  
INCOTERMS : Ex. Works  
Other Term & Conditio : As per Manufacturing and Supply Agreement Dt. 13.11.2019  
SHIP TO- : Meraki Dairy Farm  
24/2, Aga Abbas Ali Road,Ulsoor, Bagalore-560042

Kindly confirm acceptance of the above order at your earliest and arrange for immediate despatch.

With thanks and best regards ,

Yours faithfully,  
for **GEA Westfalia Separator India Pvt. Ltd.**

  
**Authorised Signatory**

  
**Authorised Signatory**

Encl : As above

**GEA Westfalia Separator India Pvt. Ltd.**

Head Office : # 1406. Tower - B. Signature Tower, NII-8. South City-1, Gurgaon -122001  
Ph: +91-0124-4425900, Email : info.win@gea.com. Website : www.gea-farmtechnologies.com/in  
Block No. 08, P.O. Dumad, Savli Road, Vadodara 391740, Gujarat, India.  
Email : info.win@gea.com

GEA Westfalia Separator India Pvt. Ltd. Block No. 69/P, Opp. Mukutnagar Temple, Manjusar, Taluka - Savli, District - Vadodara, 391775. Gujarat, India.

Purchase Order No. : 62200279

Purchase Order Dt. : 11/06/2020

Page No. : 1

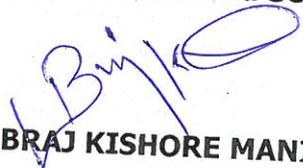
S.No.	Part No.	Description	Quantity	Price INR	Amount INR
1	4074-6521-526	DermaPro EA Hand Sanitizer 250 ML	500	52.00	26000.00
2	4074-6521-506	DermaPro EA Hand Sanitizer 500 ML	2000	89.00	178000.00
3	4074-6521-025	DermaPro AL Hand Sanitizer 250ML	500	65.00	32500.00
4	4074-6521-050	DermaPro AL Hand Sanitizer 500 ML	2000	112.00	224000.00
5	4074-6521-026	DermaPro AL Hand Sanitizer 250ML(N)	500	72.00	36000.00

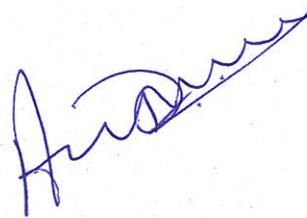
**Net Total**

**496500.00**

**Net Totals in Words : INR FOUR HUNDRED NINETY-SIX THOUSAND FIVE HUNDRED ONLY**

for **GEA Westfalia Separator India Pvt. Ltd.**

  
**BRAJ KISHORE MANI TRIPATHI**



**GEA Westfalia Separator India Pvt. Ltd.**

Head Office : # 1406. Tower - B. Signature Tower, NII-8, South City-1, Gurgaon -122001  
Ph: +91-0124-4425900, . Email : info.win@gea.com, Website : www.gea-farmtechnologies.com/in  
Block No. 08, P.O. Dumad, Savli Road, Vadodara 391740, Gujarat, India.  
Email : info.win@gea.com

GEA Westfalia Separator India Pvt. Ltd. Block No. 69/P, Opp. Mukutnagar Temple, Manjusar, Taluka – Savli, District – Vadodara, 391775. Gujarat, India.

## PURCHASE ORDER

Purchase Order No. : **62200276**  
Purchase Order Dt. : **09/06/2020**

### SVS AQUA TECHNOLOGIES

MAHAVIR PALACE, 520 NEW RASTA PETH, NEAR  
DARUWALA POOL,  
PUNE 411011 MAHARASHTRA

Kind Attn : Fax :

Dear Sir,

We are pleased to place order on you for spare parts as per list enclosed , on the following terms and conditions :

GSTIN No. : 24AAACW0197M1Z3  
GST : Extra.  
Payment term : : Payment against receipt of invoice for each despatch lot .  
INCOTERM : Ex-Works  
Delivery term : : Staggered delivery term. Delivery scheduled will be informed to you by mail one day prior to despatch.  
Other Term & Conditio : As per Manufacturing and Supply Agreement Dt. 13.11.2019  
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24/2, Aga Abbas Ali Road,Ulsoor, Bagalore-560042

Kindly confirm acceptance of the above order at your earliest and arrange for immediate despatch.

With thanks and best regards ,

Yours faithfully,  
for **GEA Westfalia Separator India Pvt. Ltd.**

  
**Authorised Signatory**

  
**Authorised Signatory**

Encl : As above

**GEA Westfalia Separator India Pvt. Ltd.**

Head Office : # 1406, Tower - B, Signature Tower, NH-8, South City-1, Gurgaon -122001  
Ph: +91-0124-4425900, Email : info.win@gea.com, Website : www.gea-farmtechnologies.com in  
Block No. 08, P.O. Dumad, Savli Road, Vadodara 391740, Gujarat, India.  
Email : info.win@gea.com

GEA Westfalia Separator India Pvt. Ltd. Block No. 69/P, Opp. Mukutnagar Temple, Manjusar, Taluka – Savli, District – Vadodara, 391775. Gujarat, India.

Purchase Order No. : 62200276  
Purchase Order Dt. : 09/06/2020

Page No. : 1

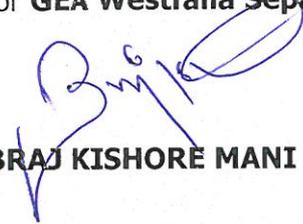
S.No.	Part No.	Description	Quantity	Price INR	Amount INR
1	4074-7035-002	Velocitab 1G-10% Active 6PC Strip	20000	42.00	840000.00
2	4074-7035-403	Aqua Pro Tablet 10 GM	3000	17.00	51000.00
3	4074-7035-402	Aqua Pro Tablet 20G (2 PC)	3000	58.00	174000.00
4	4074-7035-525	Aqua Pro Tablets 250g in Pouch	2000	195.00	390000.00
5	4074-7035-550	Aqua Pro Tablets 500g in Pouch	1000	359.00	359000.00
6	4074-6521-551	DermaPro EA Hand Sanitizer 5 Litre	500	800.00	400000.00
7	4074-6521-502	DermaPro AL Hand Sanitizer 5 Litre	500	900.00	450000.00
8	4074-6521-051	DermaPro AL Liquid 500ML (N)	2000	129.00	258000.00
9	4074-6521-501	DermaPro AL Liquid 5 Litre (N)	500	1000.00	500000.00
10	4074-7035-251	Mylchise Kit(GEA Milk Quality Hyg.)	100	990.00	99000.00

**Net Total**

**3521000.00**

**Net Totals in Words : INR THREE MILLION FIVE HUNDRED TWENTY-ONE THOUSAND ONLY**

for **GEA Westfalia Separator India Pvt. Ltd.**

  
**BRAJ KISHORE MANI TRIPATHI**



**GEA Westfalia Separator India Pvt. Ltd.**

Head Office : # 1406, Tower - B, Signature Tower, NII-8, South City-1, Gurgaon -122001  
Ph: +91-0124-4425900, Email : info.win@gea.com, Website : www.gea-farmtechnologies.com/in  
Block No. 08, P.O. Dumad, Savli Road, Vadodara 391740, Gujarat, India.  
Email : info.win@gea.com

Ref: CFRE/Poud IO/SVS/ 2021-22/

Date: 03/08/2021

To,

The Investigating Officer,

SVS Aqua Technology Fire & explosion Case,

Poud Police Station,

Poud, Pune.

Sub.: Submission of report confirming the source of initiation of fire and subsequent explosion that took place at M/s. SVS Aqua Technologies LLP, Gat No. 411, Plot No. 43,443 & 45, Mauza Urwade, Ta. Mulshi, Dist. Pune in the afternoon at about 2.50 PM on 7<sup>th</sup> June 2021 killing 18 workers.

Ref: Letter from Hon. Superintendent of Police, Pune Gramin.

Dear Madam,

### 1.1 General Information

Regarding (Industry)	: Fire and subsequent explosion that took place at M/s. SVS Aqua Technologies LLP, Dist. Pune
Place of incident	: industry situated at Gat No. 411, Plot No. 43,443 & 45, Mauza Urwade, Ta. Mulshi, Dist. Pune
Date and time of fire & loss	: 7 <sup>th</sup> June 2021 at about 3.45 P.M.
Date and time of first visit	: 9 <sup>th</sup> June 2021 at about at about 4.30 PM. With PI Mr. Dhumal.
Director of ill fated Company	: Mr. Nikunj Bipin Shah, M:
Key persons	: Mr. Nikunj Bipin Shah, M: 9011190999. Mr. Sachin Sathe, survivor worker and main eye witness M: 8975422436 Mr. Rajendra Marne, survivor M: 9850946369 Mr. Baban Margale, survivor M: 8767173671 Mr. Pravin Kavankar, survivor M: 9112678021 Mr. Sanjay Mahajan, Supervisor, M: 9730546554 Ms. Reshma Ramchandani, Manager HR, M: 9881124367



*Handwritten signature and date: 03/08/2021*

## 2 Introduction:

**2.1 Terminology of Production Halls:** Mainly there were two production Halls termed as Hall Area AHU1 and Hall Area AHU2. This nomenclature was based on the supply of air from the respective AHU's placed outside.

Hall Area AHU1 was towards the South East side of the Hall Area AHU2.

Hall Area AHU1: Where production of tablets was taking place. All machineries related to all products are placed and commissioned in this hall. There was a three phase electric power supply to this hall.

The power supply to this hall was through a Industrial Use Voltage Stabiliser."

Production of Tablets was being done in this hall only, Production machinery required for manufacturing Tablets was placed in this area and also the transfer of Product A i.e. Sodium Chlorite from 50 Kg drum into small packages of 100, 200, 500 and 5000 Gms was being done by the workers in this area. Packets of 100, 200, and 500 Gms used to be packed and sealed using Bend Sealer Machine Inner as well as Outer Packets and these packets A along with Packets B from the Hall Area AHU2 used to be again packed in CDD5000.

Whereas, 5000 Gms product A and 5000 Gms Product B used to be packed in Inner packets only in Hall Area AHU1 and Hall Area AHU2 respectively.

In AHU1 area in the morning on 7<sup>th</sup> June 2021, workers initially, manufactured tablets and sealed them.

Hall Area AHU2: No production activity was going on in this hall. Workers mainly ladies used to prepare mixture of Product 'B' in Inner and Outer Pouches.

The power supply in this area was through a single phase line however a provision was made to provide a three phase power supply in this hall. No production no 3 phase supply, provision was made. A stabilizer was provided but discussions were held on 3<sup>rd</sup> June 2021 in between the owners and the stabilizer provider for installation of new Voltage stabilizer for this area AHU2.

Hall Area AHU2 was also partitioned in to areas with MS Sheets.

Whereas in AHU2 area mostly finished products ready for packing and dispatch were placed. In AHU2 newly purchased machineries were kept in this area but not commissioned and used.

Material in AHU2 area was significantly large as compared to that in AHU1. As most of the finished products used to be stacked in this area before being shifted to the Finished Product Storage Area.

A hydraulic Lift of 2 ton capacity was being used for shifting of material.

In AHU2 area about 20 workers used to work at any given time most of them being females.

## 2.2 Various Products being manufactured/ packaged.

One kind of product was manufactured in the SVS Aqua Solutions LLP.

### I. Tablets.

Tablets were manufactured after blending of seven chemicals in a blender and thereafter compressing it in Tablet manufacturing machine of different sizes.



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In a batch of 55 KG of blended mixture, the contribution of various chemical powder  $\Sigma$  was as follows:

RM 1: Sodium Chlorite 12.375 KG

RM 05: 1.825 Kg

RM 9: 6.875 KG

RM 10: 12.375 Kg

RM 22: 11 KG

RM 32: 3.300 KG

RM 33: 8.250 Kg

And a bit of aero seal powder.

Different machines were used for manufacturing of different sizes of tablets viz. 1 gm, 4 gm, 5 gm, 10 gm & 20 Gms.

Blender used to blend the mixture for 15 minutes. After blending powder used to be drawn in a polythene bag and then poured and then pour this blended powder in the hopper of tablet machine.

One blend of 50-55 kg used to take 45 minutes for tablet production. E.g. Tablets of 20 gms used to take 45 minutes. 5200 tablets of 10 gms in a batch of about 50-55 KG.

Tablet machine was having two punches from upside and down below and in between was a die. After filling of material powder in the die, both the punches used to press it and compress it. The rotor will roll it. Hopper to tablet will take 45 minutes. It will vary as per weight of tablet e.g. for 20 gm tablet time taken will be halved whereas for 1, 4, 5 gm will take more time. Huge time taken for 1 gm tablets.

- The products used to be packed in \_\_\_\_\_

Inner pack: Made of Polythene,

Outer pack: Made up of Aluminium foil which was covered on both sides with polythene.

- ii. Product A.

Product A was with 80% Sodium Chlorite only, which was termed to be RM 1. The packings used to be in 100gm, 200gm, 500gm, and 5000 Gms.

Sodium Chlorite was being transferred from bigger container of 50 Kg to various small weighing packages of 100, 200, 500 and 5000 Gms. Packets containing Sodium Chlorite was termed as Product A. It contained 80% of Sodium Chlorite.

- iii. Product B

Product B was a mixture at normal T\_\_\_\_\_

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Product B used to be packed separately. Product A being Packed in Production Hall Area AHU1 and Product B used to be packed in Production Hall Area AHU2.

Products A and B shall never come in contact with each other as they form an explosive mixture liberating ClO<sub>2</sub>.

Employees were provided full mask of 3M Quality for safety purpose still few employees had complained about smell of ClO<sub>2</sub>.

### 1.2.3 The process of sealing small packets of Sodium Chlorite:

At the time of fire, 50 Kg Sodium Chlorite was poured on the plastic sheet placed on the floor in front of Baban and Pravin.

Baban and Pravin were weighing this Sodium Chlorite spread on the floor and were collecting it in the packets weighing of 500 GMs each. After weighing, the packets used to be handed over to Rajendra for sealing with Inner on the Bend Sealer Machine.

Rajendra used to seal the packets with inner cover the help of Bend Sealer, thereafter he used to pass on these packets to Sachin who was seating on his LHS.

Sachin used to seal these packets with Outer Sealing on the bend sealer. This outer covering though it was of Aluminium foil, but was covered on both the sides with polythene.

### 2.0 Property of Sodium Chlorite:

1496 UN number of Sodium Chlorite is UN 1496. It is a health hazard, Instable, Oxidiser.

It can Burn even if it comes in contact with dirt, metals, acids or any friction.

Below 180 deg C it decomposes to Oxygen and chlorine, Hydrochloric acid fumes are also formed, If heated above 200 Deg. C, it releases corrosive and explosive fumes of Chlorine Dioxide.

- The total plot area of the plant is 1454 Sq. M and the Built up area is 612.46 sq. Mt.

### 3. Incidence in the afternoon of 7<sup>th</sup> June 2021.

3.1 In Hall Area AHU1, Four persons named, Sachin Sathe, Rajendra Mame, Baban Margale and Pravin Kavankar were seating on the ground for filling Sodium Chlorite a granular form of white coloured chemical.

Three of them Sachin, Rajendra and Baban Margale were seating in a row facing the North East Wall adjacent to each other with Sachin seating extreme left (i.e. towards North West near the double door) and Baban seating extreme right. Rajendra was seating in the middle of these three. Pravin was seating juxtaposed to Baban i.e. facing the South West Wall.

Behind Sachin, Rajendra and Baban were about 20 drums of each filled with Sodium Chlorite weighing 50 KG. Similarly, Santosh Sathe and Adinath Sathe were shifting similar drums on the North west side

of the Area Hall AHU2 on a 2Ton fork lift. They placed about 6-8 such drums in the place (of about 4-5 feet) in between the two pairs of doors on the North West wall towards North East corner.



KABLIK

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**3.2 Incidence of fire and explosion:** About one week prior to June 7, 2021 i.e. from 1<sup>st</sup> June 2021, persistently, there was a problem with high voltage in the Hall Area AHU1. So, the supervisor Sachin Ghodke bypassed the stabilizer and made the electric supply to the Area Hall Ahu1 direct by switching on the respective switch.

Stabiliser consultant Mr. Raju Jagdale was asked to look in to the matter and he had visited the premises on 1<sup>st</sup> June. He opened the stabilizer and observed that the controls of one supply B out of three A,B,C got heated and charred.

So, on 7<sup>th</sup> June, Jagdale contractor reached the factory at about 12.30 PM and started working on the Voltage Stabiliser placed in the room where sanitisers were stacked.

There was a huge voltage problem on 7<sup>th</sup> and 3-4 times, the electric lights went off. So, the four employees working in AHU1 came out at about 12.30 and they went back only at 1.30 PM after taking lunch.

Since morning, Sachin had sealed inner pack of 5 KGs. About 210 such packets were sealed by Sachin, the outer of these packets were to be sealed by ladies in AHU2 Area. The Santosh and Adinath Sathhe were supposed to take this material to those ladies and were in the process of doing so. At this time Rajendra was filling tablets in packets sitting opposite to Sachin.

The 5 kg packets were sealed on a Belt less Sealer machine by Sachin.

But when he had to seal the outer of the 500 Gms material, he left the Belt less machine and brought in the Bend Sealer Machine with belt, but this Machine was faulty as it was getting heated and few of the polythenes even got melted due to excess heat.

It was observed that the machine was open from the rear side. The back cover of the machine was observed to have fallen on the ground just by the side of the machine as if it fell while the machine was being operated.

First 21 drums taken from godown by Sachin and Rajendra, Baban and Pravin: 50 KG: These were converted in to 5 KG Each only inner and these to be transferred for outer to the AHU2 ladies which was being done by Sathhe's.

After 210 packets of 5 Kg in 21 drums, Baban and Sachin brought two numbers of 50 KG drums for filling in 500 GM packets.

On the LHS of Sachin, few packets were burnt/ melted due to machine heating, and were in damaged state. And 3-4 packets were burnt due to such overheating and powder was coming out of these packets.

For final packing all the pouches used to be final packed in Area Hall AHU 2.

In Area Hall AHU2 for final packing, one pouch each of 500 GM of A and 500 Gm of B used to be sealed in plastic pouch CDD 5000 made of plastic and Used to be finally packed in Sodium Chloride drums of 50 KG capacity.

Sachin joined SVS LLP in May 2020

Pravin: 1-2 years



*Handwritten signature and date:*  
K. K. Kulkarni  
28/06/2021

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Rajendra\_ 4-5 years

**4.0 Initiation and spread of fire and explosion:**

**4.1 Initiation of fire:** After their work for tablet was over, Sachin and Rajendra sealed the 5000 Grams, 210 such bags packed in inner cover were lying behind Sachin Sathe. These bags should have been transferred to the Area Hall AHU2 for final stacking in Finished Goods Storage. The two employees Santosh Sathe and Adinath Sathe, who received 40% burns were transporting these 5KG product. They preferred to place and stack the drums in the space between two pair of doors which drastically increased the hazard.

Sachin Bodkhe, Supervisor, who was handling the responsibility in the absence of Sanjay Mahajan, the regular Supervisor could not issue proper instructions to his staff. Unfortunately, he also lost his life in this tragic incident.

The Bend sealing machine operated by Sachin Sathe was giving trouble since last few days, but since there was no replacement available, he had used it as directed to him by Supervisor Sachin Bodkhe who died in this unfortunate incidence.

At about 3.45 PM, when Sachin was sealing the out cover made of Aluminium foil of Blue Colour for 'A' type material i.e. 80% conc. Sodium Chlorite powder forwarded to him by Rajendra Marne after Rajendra packed the Sodium Chlorite Powder and it sealed it in an inner packet made of polythene.

This machine used to get heated and used to burn the material plastic of the inner cover.

The at one particular time at about 3.45 PM the coil of the Sealing Machine of Sachin got tremendously heated due to sudden rise in voltage. The reflection of this high voltage is seen in the red hot coil is clearly visible in the mirror finished tablet machine placed exactly opposite to this Bend Sealing Machine. Since the back plate of this machine was already fallen down on the floor, the rear side of the machine was completely open (reference CCTV footage shown by Police).

Exactly at this moment when the coil got hugely red hot, Sachin drew a outer pack bag for sealing and hence the moment the run for this bag was complete, fire initiated due to burning of the polythene on both sides of this outer pack, Polythene and the Sodium Chlorite material in the inner pack.

Also the fact that due to this manual handling of Sodium Chlorite, a good quantity of Sodium Chlorite was spread on the floor here and there and the sealing machines.

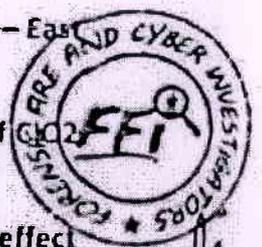
Sodium Chlorite is a powerful Oxidant and it liberates Chlorine Dioxide gas upon burning.

Chlorine dioxide gas is a explosive gas.

About 1150 KG of Sodium Chlorite was densely placed in the immediate vicinity where fire got initiated in AHU1.

About 300-400 KG of Sodium Chlorite was lying in between the two pairs of doors on the North - East wall and above 2500 Kg was available in AHU2 where mostly ladies were working.

Due to sudden combustion and due to Oxidation Property of Sodium Chlorite, huge quantity of  $\text{ClO}_2$  gas generated. This Hot  $\text{ClO}_2$  gas thus got expanded hugely and tremendous temperature and pressure generated. At the same time Sodium Chlorite was burning vigorously. This cascading effect multiplied the generation of  $\text{ClO}_2$  gas resulting in huge generation of huge temperature and pressure



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#### 4.2 Spread of fire and subsequent explosion:

Due to all this heat, pressure and temperature dynamics, fire and subsequently explosion took place in the Area Hall AHU1 room within less than 5 seconds thus generating huge deflagrating pressure wave. This was the first explosion in the factory. The entire false ceiling got damaged, but the blast wave could not affect the RCC Slab ceiling.

Since the doors were open, easy fuel and continuity was received by the burning Sodium Chlorite, it immediately burnt down the material placed in between the two pairs of doors in the North West wall. This created second explosion immediately after the pressure inside of the AHU1 increased. The structure in this area was of pucca RCC with POP False ceiling.

Thus, the highly charged ClO<sub>2</sub> pressure wave found its path from two principal ways i. From the pair of doors on the North West wall thus entering the Area Hall AHU2 where 17 workers mostly ladies were working. One lady was working in the laboratory on the first floor. Unfortunate to note here that it was the first day of the employment of that lady.

Third and last explosion took place in this Area Hall AHU2. Huge quantity of material Sodium Chlorite and others was placed and stacked in this Area Hall AHU2. The entire volume in this area got covered by the unburnt medium of ClO<sub>2</sub> within fraction of seconds and the burnt medium travelled through the unburnt medium at a deflagration speed i.e. more than the speed of sound. It exploded the structure over here. Huge temperature was seen in this area.

ii. The second path this pressure wave got was the door in AHU1 on the West side wall on North West corner. This door was also a set of two doors.

Four persons who rescued themselves was from this door only. The pressure wave was so huge behind them that these four persons were thrown in air almost about 12-15 feet. In this process few drums filled with 50 Kg of Material also flung swung in the air and one person Baban who came out last got impacted with one of these drums. Baban also suffered burn injury on the back side of his ears and hairs on the head at the back.

All explosions were of medium range.

After moving out of these two principal areas the pressure wave then moved through whatever passage it got on its way. Hence destruction observed all over. The Administrative office was less damaged as it was segregated by pucca wall from AHU2 area. Still due to passage of hot gases and smoke from the ceiling, the impact is observed in this area too.

#### 5.0 Conclusion:

1. The most proximate cause of fire was due to sudden surge in Voltage. A high voltage got generated and it affected the functioning of Bend Sealer machine being operated by Sachin Sathe, thus starting fire in the plastic of the Outer Cover and the material Sodium Chlorite. This high Voltage also damaged and completely burnt the refrigerator placed in the Administrative area quite separated from the production area by pucca walls.
2. The reason for spread of fire was due to high oxidant characteristic of Sodium Chlorite and generation of huge quantity of explosive gas and unsafe placement of huge quantity of material in Area Hall1, Area Hall2 and the space in between the doors in these areas.
3. Unsafe work practices. No training or awareness regarding safety was observed in the workers and the employees.



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3 No training and awareness regarding work safety and safe work practices provided in the factory

The refinement of this report will be provided to you once finalized.

Thanks and best regards,

*N. Ukunde*  
*03/08/2021*

Nilesh Ukunde, B.E. (Fire)

Chief Investigator

Certified Fire Forensic Investigator

Certified Process Safety Engineer

Fellow of Institution of Engineers (India)

Chartered Engineer (Chemical Engg.)







नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारसदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
1	सचिन मदन घोडके	KAVITA GHODKE	✓	001174	06/07/2021	5,00,000/-	कावेला
				001175	09/12/2021	5,00,000/-	कावेला
2	मंदा भाऊसाहेब कुलट	Rahul Kulat	✓	001106	01/07/2021	2,50,000/-	P Rahul Amol
		Amol Kulat		001107	01/07/2021	2,50,000/-	
		RAHUL KULAT		001140	01/12/2021	2,50,000/-	
		AMOL KULAT		001139	01/12/2021	2,50,000/-	
3	सुरेखा मनोहर तुपे	MUKESH TUPE	✓	001109	01/07/2021	2,50,000/-	Suresh Manohar
		Manohar TUPE		001108	01/07/2021	2,50,000/-	
		MANOHAR TUPE		001172	08/12/2021	2,50,000/-	
		MUKESH TUPE		001173	08/12/2021	2,50,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
4	अर्चना व्यंकट कवडे	DHANRAJ KAWADE ✓	001110.	01/07/2021	2,50,000/-	<u>Kawade</u>	
		Yuvraj Kawade ✓	001111	01/07/2021	2,50,000/-		
		YUVRAJ KAWADE	001141	01/12/2021	2,50,000/-		
		DHANRAJ KAWADE	001142	01/12/2021	2,50,000/-		
5	महादेवी संजय अंबरे	GANESH Sanjay Ambare ✓	001112	01/07/2021	2,50,000/-	अंबरे S.V	
		Ambare	001143	02/12/2021	2,50,000/-		
		Shivraj Sanjay Ambare ✓	001113.	01/07/2021	2,50,000/-		
		Ambare	001144	02/12/2021	2,50,000/-		
6	मंगल बबन मरगळे	TEJAS Margale ✓	001114	01/07/2021	2,50,000/-	<u>मंगल B मरगळे</u>	
		Margale	001146	02/12/2021	2,50,000/-		
		DARSHAN Margale ✓	001115	01/07/2021	2,50,000/-		
		Margale	001145	02/12/2021	2,50,000/-		

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारसदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
7	सुनीता राहुल साठे	Laxma Rahul Sitaram Sathe	✓	001116.	02/07/2021	5,00,000/-	<u>R.S. Sathe</u>
				001147	03/12/2021	5,00,000/-	
8	त्रिशला संभाजी जाधव	Sambhaji 204 Dadavao Jadhav Santaji Jadhav 401 Shreysh 401 JADHAV	✓ ✓ ✓	001117.	02/07/2021	1,00,000/-	<u>Jadhav.</u>
				001149	03/12/2021	1,00,000/-	
				001119.	02/07/2021	2,00,000/-	
				001151	03/12/2021	2,00,000/-	
				001118.	02/07/2021	2,00,000/-	
				001148	03/12/2021	2,00,000/-	
9	संगीता मारुती पोळेकर	MARUTI POLEKAR SUREKHA JOGI SARIKA JOGI POLEKAR	✓ ✓ ✓	001120	02/07/2021	1,00,000/-	<u>Jogi</u>
				001153	04/12/2021	1,00,000/-	
				001123.	02/07/2021	2,00,000/-	
				001154	04/12/2021	2,00,000/-	
				001122	02/07/2021	2,00,000/-	
				001152	04/12/2021	2,00,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारसदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
10	शितल दत्तात्रय खोपकर	TEJAS KHOPKAR	✓	001124	03/07/2021	2,50,000/-	<u>Khopkar</u>
				001155	04/12/2021	2,50,000/-	
		TANUJA KHOPKAR	✓	001125	03/07/2021	2,50,000/-	<u>Khopkar</u>
				001157	04/12/2021	2,50,000/-	
11	गीता भरत दिवाडकर	SHUBHAM DIWADKAR	✓	001127.	03/07/2021	2,50,000/-	<u>SD</u>
				001159	05/12/2021	2,50,000/-	
		MILIND DIWADKAR	✓	001126.	03/07/2021	2,50,000/-	<u>Miwadkar.</u>
				001158	05/12/2021	2,50,000/-	
12	सारिका चंद्रकांत कुदळे	VAIBHAVI KUDALE	✓	001128	03/07/2021	2,50,000/-	<u>SKudale</u>
				001160.	05/12/2021	2,50,000/-	
		Vignesh Kudale	✓	001129.	03/07/2021	2,50,000/-	<u>SKudale</u>
				001161	05/12/2021	2,50,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारसदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
13	सीमा सचिन बोराडे	Aditiy Borade	✓	001180	04/07/2021	2,50,000/-	<u>Sachin</u>
				001164	06/12/2021	2,50,000/-	
		<del>Swatiy</del> Rohit Borade	✓	001131	04/07/2021	2,50,000/-	<u>Sachin</u>
				001163	06/12/2021	2,50,000/-	
14	धनश्री राजाराम शेलार	Rajaram Ganpat Shelar	✓	001132	04/07/2021	5,00,000/-	<u>Sachin</u>
				001165	06/12/2021	5,00,000/-	
15	संगीता उल्हास गोंदे	Pratik Gonde	✓	001134	04/07/2021	2,50,000/-	<u>Pratik</u>
				001166	07/12/2021	2,50,000/-	
		Swatiy Gonde Swatiy	✓	001133	04/07/2021	2,50,000/-	<u>Pratik</u>
				001167	07/12/2021	2,50,000/-	

नं	मृत सदस्याचे नाव	कायदेशीर वारसदार	कायदेशीर वारासदाराचा आधार नंबर	धनादेशा चा तपशील			धनादेश घेणारयची सही
				धनादेश नंबर	धनादेश दिनांक	धनादेशाची रक्कम	
16	अतुल लक्ष्मण साठे	LAXMAN JAYJI JAYJI Sathe	✓	001135 001168	04/07/2021 07/12/2021	5,00,000/- 5,00,000/-	<u>Sathe</u>
17	सुमन संजय ढेबे	KARTIK DHEBE Aditya Dhebe	✓ ✓	001137 001169 001138 001170	05/07/2021 08/12/2021 05/07/2021 08/12/2021	2,50,000/- 2,50,000/- 2,50,000/- 2,50,000/-	<u>Sathe</u> <u>Sathe</u>

## SVS AQUA TECHNOLOGIES

## ACCOUNTS PERSONS LEGAL DUES CHEQUE DETAILS

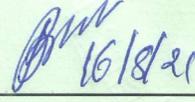
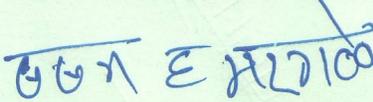
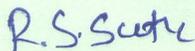
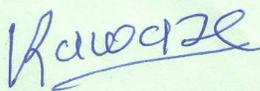
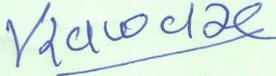
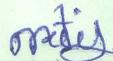
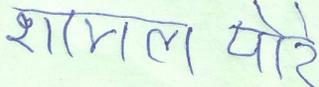
SR. NO.	PERSONS NAME	AMOUNT	CHQ. NO.	SIGNATURE
1	Tejaswi Thite	66,764.00	001176	
2	Sheetal Jadhav	47,647.00	001177	
3	Manda Patil	46,154.00	001178	
4	Balkrishna Bhalerao	79,883.00	001180	
5	Neeta Ambudkar	122,662.00	001182	
6	Nisha Gorgal	100,394.00	001183	
7	Shashikant Gadekar	101,478.00	001184	
<b>TOTAL</b>		<b>564,982.00</b>		

DATE

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## SVS AQUA TECHNOLOGIES

## LABOUR PERSONS LEGAL DUES CHEQUE DETAILS

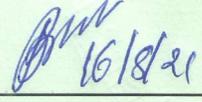
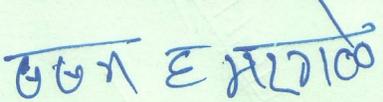
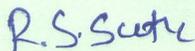
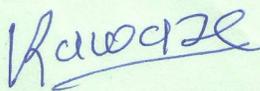
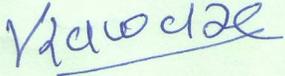
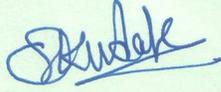
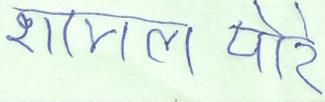
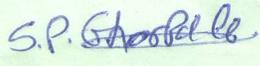
SR. NO.	PERSONS NAME	AMOUNT	CHQ. NO.	SIGNATURE
1	Rajendra Marne	84,684.00	001185	
2	Baban Margale	72,491.00	001186	
3	Santosh Sathe	54,134.00	001191	
4	Rahul Sathe	71,291.00	001189	
5	Sachin Sathe	55,307.00	001188	
6	Arpit Mimani	39,310.00	001192	
7	Yuvraj Kawade	78,795.00	<del>001203</del> 001244	
8	Dhanraj Kawade	78,795.00	001202	
9	Chandrakant Kudale	97,590.00	001194	
10	Mhalappa Kawade	53,328.00	001195	
11	Manisha Patil	45,684.00	001196	
12	Shamal Pore	50,198.00	001197	
13	Savita Ghorpade	58,843.00	001198	
14	Adinath Sathe	66,858.00	001199	
15	Pravin Kavankar	65,026.00	001200	
<b>TOTAL</b>		<b>972,334.00</b>		

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## SVS AQUA TECHNOLOGIES

## LABOUR PERSONS LEGAL DUES CHEQUE DETAILS

SR. NO.	PERSONS NAME	AMOUNT	CHQ. NO.	SIGNATURE
1	Rajendra Marne	84,684.00	001185	
2	Baban Margale	72,491.00	001186	
3	Santosh Sathe	54,134.00	001191	
4	Rahul Sathe	71,291.00	001189	
5	Sachin Sathe	55,307.00	001188	
6	Arpit Mimani	39,310.00	001192	
7	Yuvraj Kawade	78,795.00	<del>001203</del> 001244	
8	Dhanraj Kawade	78,795.00	001202	
9	Chandrakant Kudale	97,590.00	001194	
10	Mhalappa Kawade	53,328.00	001195	
11	Manisha Patil	45,684.00	001196	
12	Shamal Pore	50,198.00	001197	
13	Savita Ghorpade	58,843.00	001198	
14	Adinath Sathe	66,858.00	001199	
15	Pravin Kavankar	65,026.00	001200	
<b>TOTAL</b>		<b>972,334.00</b>		

DATE

17th Aug 2021

## SVS AQUA TECHNOLOGIES

## MINIMUM WAGES CHEQUE DETAILS

SR. NO.	DEATH PERSONS NAME	AMOUNT	NOMINEE NAME	CHQ. NO.	SIGNATURE
1	Arachana Kavade	21,599.00	Venkat Kawade		
2	Atul Sathe	1,400.00	Laxman Sathe		
3	Geeta Diwadkar	20,650.00	Bharat Diwadkar		
4	Mahadevi Ambare	28,525.00	Sanjay Ambare		
5	Manda Kulat	26,000.00	Rahul Kulat		
6	Mangal Margale	21,291.00	Baban Margale		
7	Sangita Gonde	7,775.00	Ulhas Gonde		
8	Sangita M. Polekar	27,875.00	Maruti Polekar		
9	Sarika Kudale	9,600.00	Chandrakant Kudale		
10	Shital Khopkar	23,175.00	Dattatray Khopkar		
11	Suman Dhebe	24,475.00	Sanjay Dhebe		
12	Sunita Sathe	27,875.00	Rahul Sathe		
13	✓ Surekha Tupe	4,475.00	Manohar Tupe		
14	Trishla Jadhav	18,525.00	Sambhaji Jadhav		
15	Seema Borade	23,000.00	Sachin Borade		
16	Manish Patil	11,125.00	Self		
17	✓ Pravin Kavankar	3,325.00	✓ Self		
18	✓ Sachin Sathe	1,750.00	✓ Self		
19	✓ Santosh Sathe	1,400.00	✓ Self		
20	Savita Ghorpade	11,275.00	Self		
21	Shamal Fakira Pore	27,875.00	Self		
22	✓ Tejaswi Thite	7,270.00	Self		
TOTAL		350,260.00			

DATE

17th Aug 2021



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**AT NEW DELHI**

Original Application No.130/2021

In re: News item published in The Times of India dated 08.06.2021 titled  
 "18, mostly women, killed in fire at Pune chemical unit".

**VAKALATNAMA**

I, Mr.Nikunj B Shah, the Partner do hereby authorize KNOW ALL to whom these present shall come that I, the above named do hereby appoint:

**Saurabh Kulkarni,**  
**Advocate**

420, Shaniwar Peth, Near Ahilya Devi School,  
 Next to Bank of Maharashtra, Pune – 411 030.

Ph(O) 24459027

(Email) [sdkadvocate@gmail.com](mailto:sdkadvocate@gmail.com)

Hereinafter called the Advocates to be Advocates of M/s.SVS Aqua Technologies, having address at 520, Mahavir Chambers, New Rasta Peth, Pune – 411 011 in the above noted case & authorize them;

To, act appears and plead in the above noted case in this court or in any other court in which the same may tried or heard.

To sign file, verify and present pleadings, appeals, cross-objections or petitions fee executions review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages.

To file and take back document, to admit &/or deny the document of opposite party

To take execution proceedings.



IN WITNESS WHEREOF we do hereunto set our hand to their presents the contents of which have been understood by us on this 24<sup>th</sup> day of January 2022



ADVOCATES



Signature

**I am not a member of Advocates Welfare Fund and therefore stamp of Rs.2 is not affixed herewith.**